

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI.**

**M.A.No.13 OF 2022
In
O.A.No. 195 OF 2021(SZ)**

IN THE MATTER

JAGAN KUMAR J

...Applicant/Applicant

VS

MINOR IRRIGATION DEPARTMENT

...Respondent/Respondent

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Dated: 14.02.2023



M.R. GOKUL KRISHNAN

Counsel for 5th Respondent
(KSPCB)



Action Taken Report of Karnataka State Pollution Control Board (KSPCB) with respect to Hon'ble NGT MA No.13 of 2022 (SZ) in OA No.195 of 2021 (SZ) in respect of Yele Mallappa Shetty Lake/Tank located at Basavanapura Village, K.R.Puram Hobli, Bengaluru East Taluk, Bengaluru Urban District

- References:**
1. Hon'ble NGT OA no.195 of 2021 (SZ) order dated 08.09.2021
 2. Spot inspection of Yele Mallappa Shetty Lake carried out by the Joint Committee on 11.10.2021
 3. Joint Committee report e-filed to Hon'ble NGT on 21.10.2021
 4. Hon'ble NGT OA no.195 of 2021 (SZ) order dated 22.10.2021
 5. Independent report e-filed by KSPCB to Hon'ble NGT on 24.11.2021
 6. Hon'ble NGT OA no.195 of 2021 (SZ) order dated 04.01.2022
 7. Action taken report e-filed by KSPCB to Hon'ble NGT on 28.01.2022
 8. Hon'ble NGT OA no.195 of 2021 (SZ) order dated 07.03.2022
 9. Hon'ble NGT OA no.195 of 2021 (SZ) order dated 04.05.2022
 10. Hon'ble NGT MA no.13 of 2022 (SZ) in OA no.195 of 2021 (SZ) order dated 06.01.2023
 11. Joint inspection of Yele Mallappa Shetty Lake carried out on 24.01.2023

Preamble:

The above said Hon'ble NGT OA no.195 of 2021 (SZ) in respect of Yele Mallappa Shetty Lake/Tank was disposed vide order dated 04.05.2022 vide ref (9) wherein, the Hon'ble NGT had given certain directions for the concerned departments to comply with.

In this regard, it is to be submitted that, as a follow up action in respect of compliance to Hon'ble NGT directions vide order dated 04.05.2022, KSPCB had addressed a letter to the Deputy Commissioner on 03.12.2022 requesting to issue directions to the Tahsildar to submit the details on removal of encroachments. Copy of the letter is herewith annexed as **Annexure-I**. Also, KSPCB has conducted inspection of the said lake on 08.12.2022 and noted that, the concerned authorities are not complying with the action plan submitted to the Hon'ble NGT. Hence, it was recommended to hold a meeting with all the concerned departments to review the progress. Copy of the inspection report is herewith annexed as **Annexure-II**. Accordingly, a meeting was held at KSPCB office on 12.01.2023 and after the meeting, the Presiding Officer requested all the Government Department Officials present in the meeting to co-operate and comply with the Hon'ble NGT directions and


Senior Environmental Officer
Infrastructure & Lake Development
Karnataka State Pollution Control Board
Bengaluru

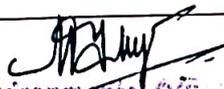
were directed to submit progress on periodical basis. Copy of the meeting proceedings is herewith annexed as **Annexure-III**.

Further, the Miscellaneous application has been filed for initiating action under Sections 25, 26 & 28 of the Hon'ble NGT Act, 2010 vide no.13 of 2022 and order has been passed vide order dated 06.01.2023 vide ref (10) wherein the authorities are directed to comply with the order and report the as to the action taken or to be taken or already taken.

Hence, in addition to the above and to know the present status of compliance action, KSPCB has conducted joint inspection of Yele Mallappa Shetty Lake/Tank along with Officials of Minor Irrigation Department, BBMP (Solid Waste Management), BWSSB, Taluk Panchayath & Gram Panchayaths on 24.01.2023. The inspection report of Regional Officer-Mahadevapura, KSPCB is herewith enclosed as **Annexure-IV**.

Further, the action taken report with respect to the directions given in the order dated 04.05.2022 pertaining to KSPCB are as below:

Sr. No	Direction no. vide order dated	Action taken by KSPCB
1	VI-If any illegal discharge is being done by any private person, then they are directed to take necessary action against those persons including launching of prosecution and imposing penalty and block such discharge so as to avoid untreated sewage being let into the water body	KSPCB is conducting routine inspections in the catchment area of Yele Mallappa Shetty Lake/Tank to identify & initiate action against the defaulters who are discharging sewage with/without treatment. In addition to this, KSPCB Marshalls are deputed for patrolling and conducting surprise visits/checks in this office jurisdiction to identify any illegal discharges.
2	IX-The Pollution Control Board is directed to monitor the implementation of Solid Waste Management (SWM) Rules, 2016 and liquid waste management in that area and if there is any violation in carrying out the implementation of these Rules and non-compliance of the	As per Hon'ble NGT order dated 28.02.2020 pertaining to OA No.606/2018, Environmental Compensation charges (ECC) has been calculated for the non-compliances of BBMP w.r.t MSW management and KSPCB has addressed a letter to BBMP on 14.09.2022 to communicate the Environmental Compensation charges calculated


 Senior Environmental Officer
 Infrastructure & Lake Development
 Karnataka State Pollution Control Board
 Bengaluru

<p>directions issued by the Principal Bench of National Green Tribunal in OA no.606 of 2018 and if there is any non-compliance then they are directed to take appropriate action including the imposition of Environmental Compensation as directed by the Principal Bench in that case in accordance with Law.</p>	<p>and had invited for any objections. However, till date, BBMP has not paid the same viz., pertaining to BBMP-Mahadevapura Zone, ECC of Rs. 240/- lakhs has been calculated for violation of Rule 22 of Solid Waste Management Rules, 2016. Copy of BO letter dated 14.09.2022 is herewith annexed as Annexure-V.</p>
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Further, KSPCB as a Member Convener of the Joint Committee had informed all the respondents to submit their respective action taken reports. In response to this, the Minor Irrigation Department authorities have submitted action taken and compliance report in respect of the Hon'ble NGT directions and the same is herewith enclosed as **Annexure-VI.** Revenue authorities (Special DC, Enforcement Division) have submitted copy of letter directing the Tahasildar, Bangalore East Taluk to remove/clear the encroachment within time and submit the report to KSPCB. Copy of the same is herewith enclosed as **Annexure-VII.**

Panchayath Development Officers (PDO) of Kithaganur and Avalahalli Gram Panchayath authorities have submitted action taken report and the same is herewith enclosed as **Annexure-VIII & IX** respectively.

BWSSB authorities have also submitted compliance report in respect of proceedings of meeting held at KSPCB Office on 12.01.2023. Copy of the same is herewith enclosed as **Annexure- X.**

Hence, it is respectfully requested to Hon'ble NGT to issue suitable directions to Minor Irrigation Department, BBMP (SWM), BWSSB, Taluk Panchayath, Bengaluru East Taluk and Kithaganur, Bidarahalli and Avalahalli Gram Panchayaths to comply with the Hon'ble NGT directions.

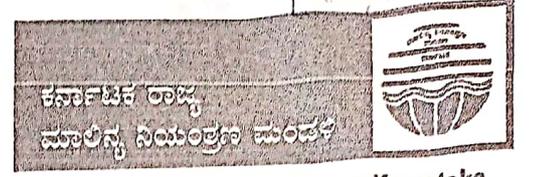
Also, it is respectfully submitted that KSPCB will be obliged to provide any additional information if so required by this Hon'ble Tribunal and we hereby submit this report for kind consideration.


 Senior Environmental Officer
 Infrastructure & Lake Development
 Karnataka State Pollution Control Board
 Bengaluru

Annexure - I

Regional Office: Bangalore - Mahadevapura
Karnataka State Pollution Control Board
"NISARGA BHAVAN", 3rd Floor, Thimmaiah Road,
7th 'D' Cross, Shivanagar, Bangalore - 560 079.
Phone : 080-23224002
E-mail : bngmdpura@kspcb.gov.in

ಪ್ರಾದೇಶಿಕ ಕಛೇರಿ :
ಬೆಂಗಳೂರು -ಮಹದೇವಪುರ
"ನಿಸರ್ಗ ಭವನ",
3ನೇ ಮಹಡಿ, ತಿಮ್ಮಯ್ಯ ರಸ್ತೆ,
7ನೇ "ಡಿ" ಮುಖ್ಯರಸ್ತೆ, ಶಿವನಗರ,
ಬೆಂಗಳೂರು- 560 079.



towards a cleaner Karnataka

ನಂ. ಮಾನಿ.ಮಂ/ಪ್ರಾ.ಕ-ಮಹದೇವಪುರ/2022-2023 / 1186

ದಿನಾಂಕ: 03 DEC 2022
DESPATCHED

ರವರಿಗೆ,
ಮಾನ್ಯ ಜಿಲ್ಲಾಧಿಕಾರಿಗಳು
ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲೆ
ಬೆಂಗಳೂರು.

ಮಾನ್ಯರೇ,

ವಿಷಯ: ಬೆಂಗಳೂರು ಪೂರ್ವ ತಾಲ್ಲೂಕು, ಬಿದರಹಳ್ಳಿ ಹೋಬಳಿ, ಎಲೆಮಲ್ಲಪ್ಪಶೆಟ್ಟಿ ಕೆರೆಯ ಅಂಗಳವನ್ನು ಒತ್ತುವರಿ ಮಾಡಿರುವುದನ್ನು ತೆರವುಗೊಳಿಸುವ ವಿಚಾರದ ಬಗ್ಗೆ.

ಉಲ್ಲೇಖ: 1. ತಹಶೀಲ್ದಾರ್, ಬೆಂಗಳೂರು ಪೂರ್ವ ತಾಲ್ಲೂಕು, ಕೆ.ಆರ್. ಪುರಂ ಇವರು ತಮ್ಮ ಕಛೇರಿಗೆ ಸಲ್ಲಿಸಿರುವ ಪತ್ರ ದಿನಾಂಕ: 30.03.2022.

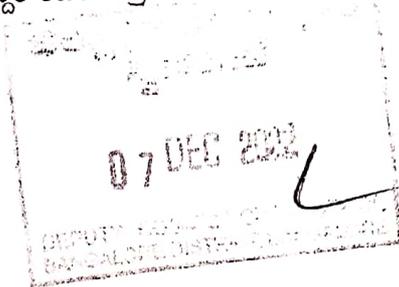
2. ಮಾನ್ಯ ರಾಷ್ಟ್ರೀಯ ಹಸಿರು ಪೀಠ ನ್ಯಾಯಾಧಿಕರಣ, ದಕ್ಷಿಣ ವಲಯ, ಚೆನ್ನೈರವರ ಪ್ರಕರಣ ಸಂಖ್ಯೆ: ಒ.ಎ.195/2021 ರ ತೀರ್ಪಿನ ಆದೇಶ ದಿನಾಂಕ: 04.05.2022.

ಮೇಲ್ಕಂಡ ವಿಷಯ ಹಾಗೂ ಉಲ್ಲೇಖಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ, ತಮ್ಮ ಗಮನಕ್ಕೆ ತರುವುದೇನೆಂದರೆ, ಮಾನ್ಯ ರಾಷ್ಟ್ರೀಯ ಹಸಿರು ಪೀಠ ನ್ಯಾಯಾಧಿಕರಣ ಪ್ರಕರಣ ಸಂಖ್ಯೆ: ಒ.ಎ.195/2021ಯು ಉಲ್ಲೇಖ (2)ರ ಅನ್ವಯ ವಿಲೇವಾರಿಯಾಗಿದ್ದು, ಸದರಿ ತೀರ್ಪಿನ ಆದೇಶದಲ್ಲಿ ಕೆಲವು ನಿರ್ದೇಶನಗಳನ್ನು ನೀಡಲಾಗಿದೆ. ಇದರಲ್ಲಿ, ಒಂದಾದ ನಿರ್ದೇಶನವು ಕೆಳಕಂಡಂತಿದೆ.

"ಕಂದಾಯ ಇಲಾಖೆಯು ಸರ್ವೆ ಕೆಲಸಕ್ಕೆ ಸೂಕ್ತ ಕ್ರಮಗಳನ್ನು ಕೈಗೊಂಡು ಅನಧಿಕೃತ ಒತ್ತುವರಿಗಳನ್ನು ಗುರುತಿಸಿ ನಿಯಮಾನುಸಾರ ಅದರ ತೆರವಿಗೆ ಕ್ರಮಕೈಗೊಂಡು ಅಗತ್ಯ ರಕ್ಷಣಾತ್ಮಕ ಕಾರ್ಯವಿಧಾನದ ಮೂಲಕ ಮುಂದಾಗುವ ಒತ್ತುವರಿಗಳನ್ನು ತಡೆಗಟ್ಟಬೇಕು ಹಾಗೂ ಆರು ತಿಂಗಳೊಳಗೆ ಕೆರೆಯ ಪುನಃಸ್ಥಾಪನೆ (Restore) ಮಾಡುವುದು".

ಮೇಲೆ ತಿಳಿಸಿದ ನಿರ್ದೇಶನದ ಸಂಬಂಧ, ತಮ್ಮ ಗಮನವನ್ನು ಉಲ್ಲೇಖ (1) ರ ಕಡೆಗೆ ಸೆಳೆಯಲಾಗಿದೆ. ನಕಲು ಪ್ರತಿಯನ್ನು ಲಗತ್ತಿಸಿದೆ. ಉಲ್ಲೇಖ (1) ರ ಪತ್ರದಲ್ಲಿ, ತಹಶೀಲ್ದಾರ್, ಬೆಂಗಳೂರು ಪೂರ್ವ ತಾಲ್ಲೂಕು, ಕೆ.ಆರ್. ಪುರಂ ಇವರು, ಸಂಬಂಧಪಟ್ಟ ಒತ್ತುವರಿದಾರರಿಗೆ ನೋಟಿಸ್ ಜಾರಿಗೊಳಿಸಲಾಗಿದ್ದು, ಹಂತ ಹಂತವಾಗಿ ನಿಯಮಾನುಸಾರ ತೆರವುಗೊಳಿಸಲಾಗುವುದು ಎಂದು ತಿಳಿಸಿದ್ದರು. ಆದರೆ, ಇದರ ಮುಂದಿನ ಕ್ರಮದ ಬಗ್ಗೆ ಈ ಕಛೇರಿಗೆ ಯಾವುದೇ ಪತ್ರ ರವಾನೆಯಾಗಿಲ್ಲ. ಆದ್ದರಿಂದ, ಈ ಮೂಲಕ ತಮ್ಮಲ್ಲಿ ವಿನಂತಿಸಿಕೊಳ್ಳುವುದೇನೆಂದರೆ, ತಹಶೀಲ್ದಾರ್, ಬೆಂಗಳೂರು ಪೂರ್ವ ತಾಲ್ಲೂಕು ಇವರಿಗೆ ಸೂಕ್ತ ನಿರ್ದೇಶನವನ್ನು ನೀಡಿ, ಒತ್ತುವರಿ ತೆರವುಗೊಳಿಸಿದ ವಿವರಗಳನ್ನು ಸಲ್ಲಿಸುವಂತೆ ಕೋರಲಾಗಿದೆ.

ಲಗತ್ತು: ತಹಶೀಲ್ದಾರರವರ ಪತ್ರದ ದಿನಾಂಕ: 30.03.2022.

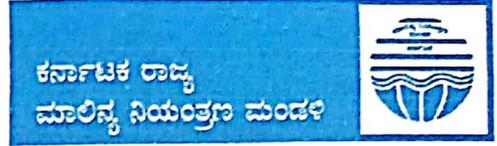


ತಮ್ಮ ವಿಶ್ವಾಸಿ

ಪರಿಸರ ಅಧಿಕಾರಿ
ಪ್ರಾ.ಕ - ಮಹದೇವಪುರ
ಕ.ರಾ.ಮಾ.ನಿ. ಮಂಡಳಿ.

Regional Office: Bangalore - Mahadevapura
Karnataka State Pollution Control Board
"NISARGA BHAVAN", 3rd Floor, Thimmaiah Road,
7th 'D' Cross, Shivanagar, Bangalore - 560 079.
Phone : 080-23224002
E-mail : bngmdpura@kspcb.gov.in

ಪ್ರಾದೇಶಿಕ ಕಛೇರಿ :
ಬೆಂಗಳೂರು -ಮಹಾದೇವಪುರ
"ನಿಸರ್ಗ ಭವನ",
3ನೇ ಮಹಡಿ, ತಿಮ್ಮಯ್ಯ ರಸ್ತೆ,
7ನೇ "ಡಿ" ಮುಖ್ಯರಸ್ತೆ, ಶಿವನಗರ,
ಬೆಂಗಳೂರು- 560 079.



towards a cleaner Karnataka

No.KSPCB/RO-MDP/YelemallappachettyLake/NGT/2022-23/1327

Date:

29 DEC 2022

To,
The Member Secretary
KSPCB, Bengaluru-01

DESPATCHED

Kind Attention: SEO Infra(Lakes) Cell

Sir,

Sub: Submission of Inspection report in respect of action taken report w.r.t Hon'ble NGT OA no.195 of 2021 (SZ) in respect of Yele Mallappa Shetty Lake/Tank-reg

With reference to the above subject, this is to inform that the above said Hon'ble NGT OA no.195 of 2021 (SZ) in respect of Yele Mallappa Shetty Lake/Tank was disposed off on 4.5.2022 with certain directions to comply by concerned authorities.

Accordingly, the Yelemallappachetty Lake was inspected by the DEO of this office on 8.12.2022 and the detailed inspection w.r.t. observations made for the action plan submitted by each concerned authorities viz; Revenue authority, Minor Irrigation Department, BBMP and BWSSB is herewith enclosed for kind reference. As per this report recommended to call the concerned authorities for personal hearing at the Board Office level to make compliance to the directions issued from the Hon'ble NGT. Hence, it is requested to call the concerned authorities mentioned in the report for personal hearing at Board Office level in order to comply the directions issued from Hon'ble NGT vide order dated. 4.5.2022.

This is for your kind information and further needful.

Yours faithfully
Sd/-

Environmental Officer
RO-Mahadevapura

Copy to:

1. The Senior Environmental Officer, Bangalore East, KSPCB for information .
2. Case file.

Environmental Officer
RO-Mahadevapura

**Inspection Report of Sri. J.N.Yogananda, Deputy Environmental Officer, KSPCB,
Regional Office – Mahadevapura, Bengaluru.**

Name and address of the project	Yelemallappachetty Lake Sy No. 63 of Medahalli village, Sy No. 2 of Kurudusonnenahalli village, Sy No. 29 of Veerenahalli village, Sy No.96 of Hirandahalli, Sy No.57 of Avalahalli village & Sy No.95 of Hirandahalli village, K.R.Puram & Bidarahalli Hobli, Bangalore East Taluk, Old Madras Road, Bengaluru.
Date of Inspection	8.12.2022

Preamble:

The Yelemallappachetty Lake is located at Sy No. 63 of Medahalli village, Sy No. 2 of Kurudusonnenahalli village, Sy No. 29 of Veerenahalli village, Sy No.96 of Hirandahalli, Sy No.57 of Avalahalli village & Sy No.95 of Hirandahalli village, K.R.Puram & Bidarahalli Hobli, Bangalore East Taluk, Old Madras Road, Bengaluru and it bifurcates the National Highway (NH-75) i.e. Bangalore- Hosakote highway.

This lake surrounded by Avalahalli village, Hirandahalli village, Kithaganur village and the catchment area/ upstream residential area for the Yelemallappachetty lake is Margondanahalli Lake(Huvinene Lake)/Rampura Lake. This lake comes in both BBMP and Non-BBMP area and the custodian of the lake is Minor Irrigation Department.

The said lake was inspected in view of Hon'ble NGT OA No.195/2021 has been disposed off at South Zone Chennai along with certain directions to the concerned authorities and also due to the Complaint given by Mr Jagan Kumar through whatsapp message with video. Following are the observations were made during inspection:

1. The extent of the lake is about 508Acres 16 Guntas as per Revenue records.
2. The said lake has not been fenced by Minor Irrigation Department authorities.
3. The 85% of the entire lake area has been grown with water hyceneath (water weeds).
4. The C & D waste, Garbage (general solid waste) and plastic waste has been dumped all along the tank bund towards Medahalli main road, Sai Layout, Kithaganoor village, Hirandahalli village & Avalahalli village side .
5. NS Paradise residential layout has been developed towards eastern side of the said Lake, some of the residential houses have been constructed, and the compound wall constructed very close/adjacent to the said lake without maintaining Lake Buffer.

6. The part of untreated sewage discharging from individual houses entering into the Lake at Hirandahalli village side nala, Kithaganoor village side nala, Medahalli side rajakaluve/nala, Avalahalli village side nala through storm water drain was observed.
7. The BWSSB authorities are treating the sewage flowing from Medahalli village upstream in 15 MLD STP installed at Medahalli near the Yelemallappachetty Lake and the same has being discharging into the said Lake.
8. As per the analysis report received from the laboratory and it reveals that the water quality is for **Class-E & D**, **Class-E** (it can be used for Irrigation, Industrial cooling & controlled waste disposal) and for **Class-D** (it can be used for propagation of Wild life and Fisheries).
9. The photographs are taken during inspection with regard to the plastic waste burnt and dumped in the lake bed towards Hirandahalli village are enclosed for kind reference.

Recommendations:

In view of the above said facts and observations,

Directions No.	Subject of Direction	Observations
1	Ascertain the extent of the water body as per the original Revenue Records	Yes, encroachment of lake was observed as per ADLR report. However encroachment has not been removed so far.
2	Whether encroachment has been made into the buffer zone and the lake as alleged by the applicant	
3	Whether the proposed pumping station is being constructed in the buffer zone or in the lake areas, as alleged by the applicant.	Yes, Wet well has been constructed by Minor Irrigation Department within the lake area.
4	Whether the Irrigation department has obtained necessary clearance or permission, if any, required for establishing the lift irrigation scheme for the proposed project, on the basis of which they are now setting up the pumping station in the water body.	
5	Whether there is any encroachment made into the buffer zone or lake by any private party	As per ADLR recent survey & physical observations, few activities were observed which have encroached the lake area and the same has not been removed so far.
6	Whether the lake has been encroached for the purpose of depositing building debris and wastes	Yes, Construction & demolition (C&D) waste was dumped on lakebed, a Road has been formed within the lake area, and it has not been cleared or stopped the dumping of the said waste.
7	Whether any untreated sewage is being let into the lake	Yes, there is entry of untreated sewage into the lake.

From the above it is evident that the concerned authorities like BBMP, BWSSB, Revenue Authority and Minor Irrigation Department authorities are not complying with the action plan submitted to the Hon'ble NGT. Hence, in view of the above said facts the concerned authorities may be called for personal hearing at the Board Office Level to take further action w.r.t. compliance to the directions issued by Hon'ble NGT dtd. 4.5.2022.



**Deputy Environmental Officer,
RO-Mahadevapura.**

Photographs taken during inspection of Yelemallappachetty Lake on 08.12.2022.



Plastic waste has dumped in the lake bed



Fresh soil/mud has being dumping over the plastic waste dumped in the lake bed

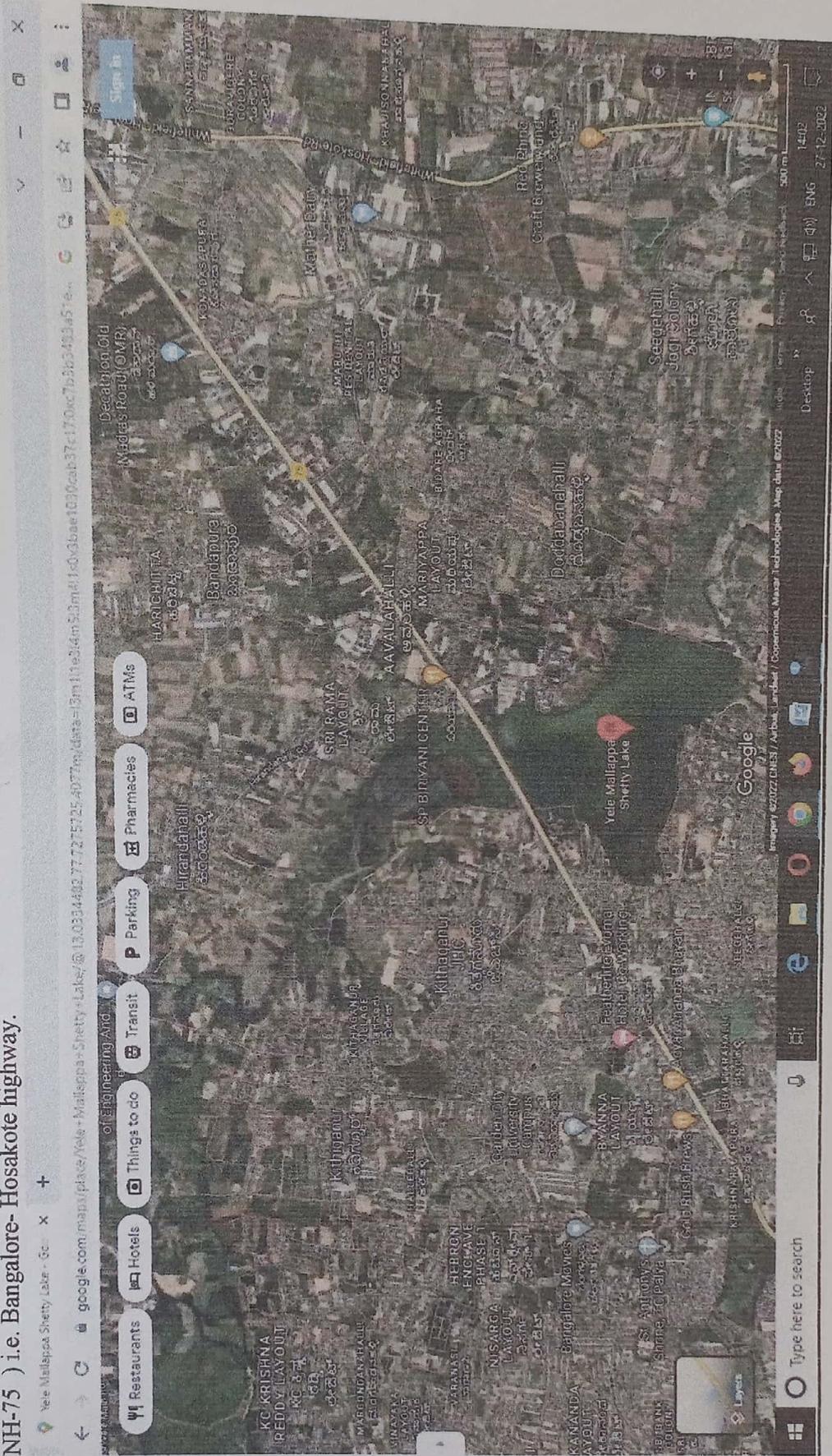


Fresh soil/mud has being dumping over the plastic waste dumped in the lake bed

A handwritten signature in blue ink, appearing to be 'S. S. S.', written over the printed name.

Deputy Environmental Officer
RO-Mahadevapura.

Google Map w.r.t location of Yelemallappachetty Lake is located at Sy No. 63 of Medahalli village, Sy No. 2 of Kurudissonnenahalli village, Sy No. 29 of Veerenahalli village, Sy No.96 of Hiranahalli, Sy No.57 of Avalahalli village & Sy No.95 of Hiranahalli village, K.R.Puram & Bidarahalli Hobli, Bangalore East Taluk, Old Madras Road, Bengaluru and it bifurcates the National Highway (NH-75) i.e. Bangalore- Hosakote highway.



[Signature]
 Deputy Environment Officer
 Karnataka State Pollution Control Board
 Bengaluru Mahadevapura, Bengaluru

CDP-2015 w.r.t location of Yelemallappachetty Lake is located at Sy No. 63 of Medahalli village, Sy No. 2 of Kurudusonnenahalli village, Sy No. 29 of Veerenahalli village, Sy No.96 of Hiranahalli, Sy No.57 of Avalahalli village & Sy No.95 of Hiranahalli village, K.R.Puram & Bidarahalli Hobli, Bangalore East Taluk, Old Madras Road, Bengaluru and it bifurcates the National Highway (NH-75) i.e. Bangalore-Hosakote highway.



Deputy Environmental Officer
 Karnataka State Pollution Control Board
 Bengaluru
 Bangalore
 BANGALORE-560 026



ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ
Karnataka State Pollution Control Board

"ಪರಿಸರ ಭವನ", 1 ರಿಂದ 5ನೇ ಮಹಡಿಗಳು, ನಂ.49, ಚರ್ಚ್ ಸ್ಟ್ರೀಟ್, ಬೆಂಗಳೂರು-560001, ಕರ್ನಾಟಕ ರಾಜ್ಯ, ಭಾರತ
 "Parisara Bhavan", 1st to 5th Floor, # 49, Church Street, Bangalore - 560 001, Karnataka State, India

24 JAN 2023

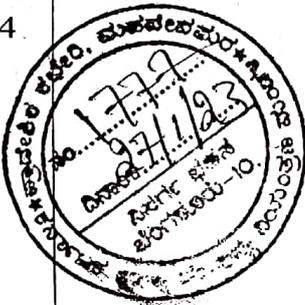
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Date:

Proceedings of the Meeting held in respect of Yele Mallappa Shetty Lake/Tank located at Basavanapura Village, K.R. Puram Hobli, Bengaluru East Taluk, Bengaluru Urban District.

SI No	Presided by	Sri. Srinivasulu, Member Secretary, KSPCB
1	Date of the Meeting	Thursday 12 th January 2023
2	Place	Board Meeting Hall, Karnataka State Pollution Control Board, Parisara Bhawan, Bengaluru
3	Board Officers Present	Mr. M G Yathish Senior Environmental Officer, Infrastructure & Lake Development Section
		Mr. Ashok Kumar S.R Environmental Officer, Infrastructure & Lake Development Section
		Mr. D.P. Mahindra Environmental Officer, Regional Office Mahadevapura
		Mr. Yoganand J.N Deputy Environmental Officer, Regional Office Mahadevapura
4	Representatives of the Project Present	1. Mr. Ramakumar. J, AEE-2-4, BWSSB
		2. Mr. V. Prakash, AEE-(E)2-3, BWSSB
		3. Mr. L. Kumar Naik, CE(East), BWSSB
		4. Mr. Lakshmikanth, Additional Chief Engineer, Waste Water Management (Network)-East, BWSSB
		5. Mr. K.N. Venugopal, Additional Chief Engineer, Project -2, BWSSB
		6. Mr. S.T. Suresh, EE(WWM) N Challaghatta Valley, BWSSB
		7. Mr. Channabasavaiah, EE-E2(M), BWSSB
		8. Mr. M. Pompapathy, AEE, B.B.M.P, K.R.Puram, Sub Division, Bengaluru
		9. Mr. R.K. Nagaraj, AEE, Minor Irrigation, Sub Division, Bengaluru
		10. Mr. Praveen Lingaiah, S.E (Mahadevapura), BBMP
		11. Me. Srikanth, Superintendent, ADLR Office, K.R.Puram
		12. Mr. A.S.Dinakar, BWSSB, Hebbal Division

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MGF OA
 No 195/2021
 YMC lake
 30/1

		13. Mr. Sreenidhi, AEE (SWM), K.R. Puram Division, BBMP 14. Mr. Narayana Swamy.C, Additional Chief Engineer, BWSSB 15. Mr. Shekar Naik, AEE, BWSSB, Hebbal.
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Preamble:

Yele Mallappa Shetty Lake/Tank is located near Avalahalli village, Bidarahalli Hobli, Bengaluru East Taluk of Old Madras Road, Bengaluru to Hoskote Road. The Hon'ble NGT OA No. 195 of 2021 (SZ) in respct of Yelc Mallappa Chetty Lake/Tank has been disposed on 04.05.2022 and has given certain directions to the Regulatory Departments and the Chief Secretary, Principal Secretary for Environment, Secretary or Revenue, (Local Administration) Urban Development are directed to monitor the implementation of the action plan submitted by the Regulators.

Meanwhile, KSPCB has submitted Joint Committee Report & Independent report to Hon'ble NGT w.r.t OA No. 195 of 2021 wherein certain Short/Medium term & Long term remedial measures were recommended by the joint committee and certain other recommendations/remedial measures were put forth by KSPCB respectively pertaining to rejuvenation/restoration of the lake. However, there is no progress being done w.r.t the said recommendations by the regulatory bodies. But, only ADLR has submitted their action taken report w.r.t encroachment details vide their letter dated; 31.03.2022.

Further, as per RO (Mahadevapura) report, even after lapse of 6 to 7 months of Judgment Order passed, there is no progress being done w.r.t recommended Short/Medium term measures viz., removal of lake bed encroachment, stoppage of dumping of C&D waste providing fencing to the lake.

Hence, in order to discuss the progress made in connection to Hon'ble NGT directions, Personal Hearing was scheduled to be held on 12th January 2022

Recommendation of the Joint Committee about the Short/Medium Term remedial measures to restore the lake along with action taken by the concerned departments and planned details are compiled as below:

SI No.	Activity	Action taken by the concerned Departments
1.	Removal of Lake bed Encroachment & Providing Fencing to the lake	Minor Irrigation Officials informed that, they have written letter dated: 23.11.2022 to Secretary, Minor Irrigation to sanction 4.7 Cr to take up chain link fencing of Yelemallappa Shetty Tank. They were informed to follow up with Finance Department and concerned Departments to expedite the work.
2.	Stop dumping to the lake	RO Mahadevapura informed that C&D waste is being dumped in the catchment area of tank during the previous inspection. The concerned BBMP and Grampanchyath Officials were informed to make trenches around the tank to avoid movement of vehicles immediately and BBMP Officials were informed to remove the present dump.

Recommendation of the Joint Committee about the Long Term remedial measures to restore the lake along with action taken by the concerned departments and planned details are compiled as below:

SI No.	Activity	Action taken by the concerned Departments
1.	Rejuvenation of Yele Mallappa Shetty Lake by ensuring free passage of water (by restoring storm water drains, waste weirs, freeing all debris).	BBMP, storm water drains were informed to take up action.
2.	Prevention/Regulation of further encroachment within lake buffer zone	The BBMP Officials and Minor Irrigation Officials were informed to remove the encroachment by coordination with Tahasildar.
3.	Stoppage of untreated sewage inflow	The BWSSB Officials informed that 6 MLD STP is proposed to be set up in the tank bed area for treatment of domestic sewage and it takes 2 years to complete. They were informed to rectify all the missing links and to take up flow measurements within 15 days.
4.	Removal of C&D waste on lake bed	BBMP officials were informed to remove the C & D waste within 7 days.
5.	The Minor Irrigation Department should ensure the treated sewage meets norms prescribed by KSPCB/CPCB before pumping to the lakes.	Panchyath Development Officer has been informed to keep vigil on dumping of waste in the catchment area and to explore the possibility of providing CCTV. The BWSSB Officials informed that 6 MLD STP is proposed and takes 2 years to complete. They were informed to rectify all the missing links
6.	The Ground water quality near the pumping station and in & around Hoskote lake needs to be monitored periodically and reported to KSPCB.	The flow measures needs to be carried out to ascertain exact flow to the tank. BWSSB sought 15 days time. Water quality needs to be monitored by BWSSB & informed to submit on periodical basis.

The Presiding Officer directed to RO Mahadevapura to see the progress on 19.01.2023 & requested all Government Officials to cooperate & comply with the NGT Directions to avoid any contempt. Further the Minor Irrigation, BWSSB, Revenue & BBMP have been directed to submit progress on periodical basis.

Draft Approved by Member secretary

**Sd/-
Member Secretary**

To:

1. The Secretary, Minor Irrigation Department, GoK. KPWD Building, K.R.Circle, Nrupathunga Rd, Ambedkar Veedhi, Sampangi Rama Nagar, Bengaluru, Karnataka 560001

3 of 4

2. Deputy Commissioner, Bangalore Urban District, Revenue Building, KG Road, Kempegowda Road, Bangalore - 560009, Behind Kandaya Bhavan.
3. The Chief Engineer, BWSSB, Waste Water Division, 5th Floor, Cauvery Bhavan, Kempegowda Road, Bengaluru 560 009.
4. The Chief Executive Officer, Zilla Panchayath, Kanakapura Road, Bangalore Urban District.
5. The Joint Commissioner, BBMP, Whitefield Main Rd, Opposite Phoenix Marketcity, RHB Colony, Mahadevapura zone, Bengaluru, Karnataka 560048.
6. The Asst. Director of Department of Survey Settlement & Land Records, Revenue Building, K R Circle, Nunegundlapalli, Ambedkar Veedhi, Bengaluru, Karnataka 560001.
7. The Executive Officer, Bengaluru East Taluk, Taluk Panchyath, K.R.Puram for information.

Copy to:

1. Senior Environmental Officer, KSPCB, Mahadevapura, for information and necessary action.
2. Environmental Officer, KSPCB, Regional Office Mahadevapura, for information and necessary action.
3. Case file.


Senior Environmental Officer
Infrastructure & Lake Development Section



Annexure - IV

Inspection Report of Sri. Shivappa Naik, Senior Environmental Officer KSPCB, Bengaluru East

Name and address of the project	Yelemallappachetty Lake Sy No. 63 of Medahalli village, Sy No. 2 of Kurudusonnenahalli village, Sy No. 29 of Veerenahalli village, Sy No.96 of Hirandahalli, Sy No.57 of Avalahalli village & Sy No.95 of Hirandahalli villlage, K.R.Puram & Bidarahalli Hobli, Bangalore East Taluk, Old Madras Road, Bengaluru.
Date of Inspection	24.01.2023
Officer Accompanied from the Board	Sri D.P.Mahendra, Environmental Officer, KSPCB, RO-Mahadevapura. Sri J.N.Yogananda, DEO, KSPCB, RO-Mahadevapura.
Other Department Officers Present	<ol style="list-style-type: none"> 1. Sri K.N.Venugopal, Additional Chief Engineer, BWSSB(Project-2) 2. Sri S.T. Suresh, EE (WWM). N. Challaghatta Valley, BWSSB. 3. Sri Manjunath, EO (Taluk Panchayath) Bangalore East Taluk. 4. Sri R.K. Nagaraj, AEE, Minor Irrigation Dept. Govt. of Karnataka. 5. Sri Praveen Lingaiah, SE, BBMP (SWM) Mahadevapura Zone. 6. Sri Srinidhi, AEE, BBMP(SWM) Mahadevapura Zone 7. Sri Srikanth, Superintendent, ADLR Office, KR Puram. 8. Sri Nataraj, PDO, Kithaganur Gram Panchayath, 9. Sri Lohith, PDO, Bidarahalli Gram Panchayath. 10. Sri Venkatrangan, PDO, Avalahalli Gram Panchayth.
<u>Preamble:</u>	
<p>The Yelemallappachetty Lake is located at Sy No. 63 of Medahalli village, Sy No. 2 of Kurudusonnenahalli village, Sy No. 29 of Veerenahalli village, Sy No.96 of Hirandahalli, Sy No.57 of Avalahalli village & Sy No.95 of Hirandahalli villlage, K.R.Puram & Bidarahalli Hobli, Bangalore East Taluk, Old Madras Road, Bengaluru and it bifurcates the National Highway (NH-75) i.e. Bangalore- Hosakote Highway.</p> <p>This lake surrounded by Avalahalli villag, Hirandahalli village, Kithaganur village and the catchment area/ upstream residential area for the Yelemallappachetty lake is Hebbal Valley ie. Hebbal lake → Jakkur Lake → Rachenahalli Lake → Nagavara Lake → Kalkere Lake → Margondanahalli (Rampura) Lake, Vengaiahnakere Lake → Yelemallappachetty Lake. This lake comes in both BBMP and Non-BBMP area and the custodian of the lake is Minor Irrigation Department.</p> <p>The said lake was inspected earlier by the Deputy Environmental Officer of RO-Mahadevapura on 08.12.2022 in view of Hon'ble NGT OA No.195/2021 which has been disposed off at South Zone Chennai along with certain directions to the concerned authorities and also due to the Complaint given by Mr Jagan Kumar through whatsapp message with video. The detailed inspection report was forwarded to the Board Office vide letter No. 1327 dated. 29.12.2022 with a recommendation to call the</p>	

concerned authorities viz: Revenue authority, Minor Irrigation Department, BBMP and BWSSB authorities for personal hearing at the Head Office in view not complying with the directions given by the Hon'ble NGT order dated. 4.5.2022, copy of the inspection report is herewith enclosed as **Annexure-1**.

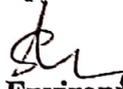
Accordingly, the Board Office has called the said concerned authorities for personal hearing at the Board Office on 12.01.2023 vide meeting Notice letter No.6708 dated. 03.01.2023. Copy is herewith enclosed as **Annexure-2**. The meeting was conducted at the Board Office on 12.01.2023 and as per the proceedings vide letter No.7154 dated 24.1.2023 (enclosed as **Annexure-3**) the Presiding Officer directed the concerned authorities to see the progress on 19.01.2023 and requested all the Govt. Officials to co-operate and comply with the NGT directions to avoid any contempt. In this regard, the said lake was inspected along with the said concerned department officials on 24.01.2023 and observed the following;

1. The extent of the lake is about 508 Acres 16 Guntas as per Revenue records.
2. The said lake has not been fenced by Minor Irrigation Department authorities.
3. The 85% of the entire lake area has been grown with water hyacinth (water weeds).
4. The Revenue authorities have earmarked the boundary of the lake towards Kithaganur side (western side of the lake), accordingly the Minor Irrigation Dept. authorities have excavated/dugged the trench
5. The C & D waste, Garbage (general solid waste) and plastic waste has been dumped all along the tank bund towards Medahalli main road, Sai Layout, Kithaganur village, Hiranahalli village & Avalahalli village side was noticed and directed the concerned BBMP & PDO's to clear the same.
6. NS Paradise residential layout has been developed towards eastern side of the said Lake, some of the residential houses have been constructed, and the compound wall constructed very close/adjacent to the said lake without maintaining Lake Buffer.
7. The part of untreated sewage discharging from individual houses entering into the Lake at Hiranahalli village side nala, Kithaganur village side nala, Medahalli side rajakaluve/nala, Avalahalli village side nala through storm water drain was observed, the BWSSB authorities present during inspection informed that they are linking the 110 villages for sewage net work and the UGD work will be completed by 2027.
8. The BWSSB authorities are treating the sewage flowing from Medahalli village upstream in 15 MLD STP installed at Medahalli near the Yelemallappachetty Lake and the same is being discharging into the Lake at present. Further, now the Minor Irrigation Department authorities are constructing the pump house (Jack well pumping station near YMC lake) and laying pipe line for conveying the treated sewage to Hosakote Taluk for filling up of tanks.

9. As per the analysis report received from the laboratory and it reveals that the water quality is for **Class-E & D, Class-E** (it can be used for Irrigation, Industrial cooling & controlled waste disposal) and for **Class-D** (it can be used for propagation of Wild life and Fisheries).
10. The photographs are taken during inspection with regard to trenches digged and C & D waste dumped all along the Medahalli & Kithaganur village side in the lake bed are herewith enclosed as **Annexure- 4** enclosed for kind reference.
11. After inspection the BBMP authorities were directed to dig a trench such as no vehicles entry from Old Madras Road to the lake bed area towards Medahalli as well towards Kithaganur village side. Accordingly, they have digged the trenches to cut off the road connectivity, but again the private persons have closed the trench digged.

Recommendation:

In view of all the above, this inspection report shall be forwarded to B.O and the same shall be submitted before Hon'ble NGT on or before 14.02.2023 along with compiled action taken report of KSPCB.

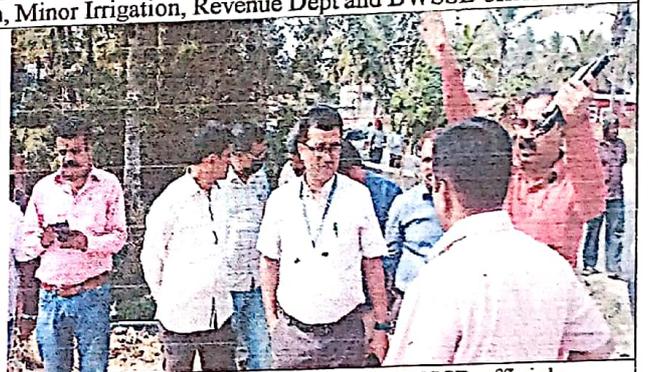

Senior Environmental Officer
Bengaluru-East

Annexure-4

Photographs taken during inspection of Yelemallappachetty Lake on 24.01.2023



Inspection of YMC lake by KSPCB, BBMP, Taluk Panchayth, Minor Irrigation, Revenue Dept and BWSSB officials



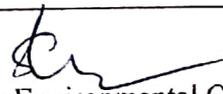
Inspection of YMC lake by KSPCB, BBMP, Taluk Panchayth, Minor Irrigation, Revenue Dept and BWSSB officials



Trenches have been digged by MIE authority after earmarked the boundary of lake by Revenue authorities

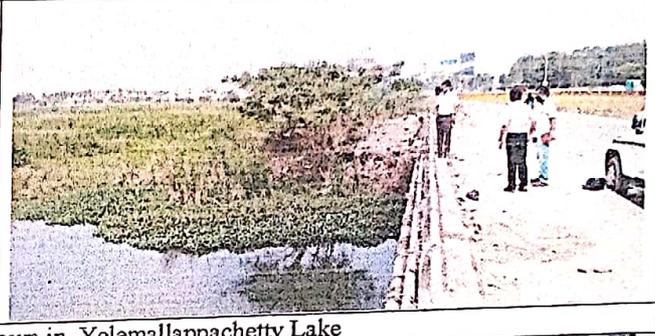


Plastic and other solid waste dumped in the lake bed area


Senior Environmental Officer
Bengaluru East



Inspection of YMC lake by KSPCB, BBMP, Taluk Panchayth, Minor Irrigation, Revenue Dept and BWSSB officials



Water Hyacinth (weed) has been grown in Yelemallappachetty Lake



Soil has been dumped in lake bed towards Hiranahalli main road and fence with steel gate has been erected to avoid entry of illegal vehicles for dumping of waste.



Plastic waste has been dumped near Avalahalli side and road has been made towards Kithaganur side in lake bed area


Senior Environmental Officer
Bengaluru East



ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ

Karnataka State Pollution Control Board

"ಪರಿಸರ ಭವನ", 1 ರಿಂದ 5ನೇ ಮಹಡಿಗಳು, ನಂ.49, ಚರ್ಚ್ ಸ್ಟ್ರೀಟ್, ಬೆಂಗಳೂರು-560001, ಕರ್ನಾಟಕ ರಾಜ್ಯ, ಭಾರತ
 "Parisara Bhavan", 1st to 5th Floor, # 49, Church Street, Bangalore - 560 001, Karnataka State, India

No. PCB/WMC/309/TMC(2016)/2022-23/ 4012

Date:

11 4 SEP 2022

ಇವರಿಗೆ,

ಮುಖ್ಯ ಆಯುಕ್ತರು
 ಬೃಹತ್ ಬೆಂಗಳೂರು ಮಹಾನಗರ ಪಾಲಿಕೆ
 ಎನ್.ಆರ್.ಚೌಕ, ಹಡ್ಸನ್ ವೃತ್ತ,
 ಬೆಂಗಳೂರು -560002



ಮಾನ್ಯರೇ,

ವಿಷಯ:- ಮಾನ್ಯ ರಾಷ್ಟ್ರೀಯ ಹಸಿರು ನ್ಯಾಯಾಧಿಕರಣದ ಮೂಲ ಅರ್ಜಿ ಸಂಖ್ಯೆ: 606/2018ಕ್ಕೆ ಅನುಪಾಲನಾ ವರದಿ ಸಲ್ಲಿಸುವ ಕುರಿತು.

ಉಲ್ಲೇಖ:- 1. ಹಸಿರು ನ್ಯಾಯಾಧಿಕರಣದ ಮೂಲ ಅರ್ಜಿ ಸಂಖ್ಯೆ:606/2018 ದಿನಾಂಕ: 30.11.2021 ರ ಆದೇಶದಲ್ಲಿ ನೀಡಿರುವ ನಿರ್ದೇಶನ.
 2. ಹಿರಿಯ ಪರಿಸರ ಅಧಿಕಾರಿ, ವಲಯ ಕಛೇರಿ, ಬೆಂಗಳೂರು ನಗರ ಇವರ ಪತ್ರ ಸಂಖ್ಯೆ: KSPCB/RSEO/BNG-CITY/EC/2022-23/157, ದಿನಾಂಕ: 17.08.2022.

ಮೇಲ್ಕಂಡ ವಿಷಯಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ ಮಾನ್ಯ ರಾಷ್ಟ್ರೀಯ ಹಸಿರು ನ್ಯಾಯಾಧಿಕರಣದ ಮೂಲ ಅರ್ಜಿ ಸಂಖ್ಯೆ:606/2018 ದಿನಾಂಕ: 30.11.2021 ರ ಆದೇಶದಲ್ಲಿ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿಗೆ ಪರಿಸರ ಪರಿಹಾರ ನಿರ್ಣಯಿಸಿ ವಸೂಲಿ ಮಾಡಲು ಆದೇಶಿಸಿರುತ್ತದೆ. ಮುಂದುವರಿದಂತೆ ಸದರಿ ಆದೇಶದ ಕಡಿಕೆ 10 ರಲ್ಲಿ ಈ ಕೆಳಕಂಡಂತೆ ಆದೇಶ ನೀಡಲಾಗಿದೆ.

It was further directed that compensation in terms of earlier orders be recovered and credited to a separate account with the Environment Department of concerned State to be used for restoration of environment. It was also observed that in these proceedings Solid Waste Management also will be monitored.

ಉಲ್ಲೇಖ (1) ರಲ್ಲಿನ ಆದೇಶದ ಕಡಿಕೆ 8 ರಲ್ಲಿ ಸೂಚಿಸಿದಂತೆ ಮಂಡಳಿಯ ಪ್ರಾದೇಶಿಕ ಅಧಿಕಾರಿಗಳು ಪರಿಸರ ಪರಿಹಾರ ಲೆಕ್ಕಾಚಾರ ಮಾಡಿ ಉಲ್ಲೇಖ (2)ರಲ್ಲಿ ಈ ಕಛೇರಿಗೆ ಕಳುಹಿಸಿರುತ್ತಾರೆ (ಪ್ರತಿ ಲಗತ್ತಿಸಲಾಗಿದೆ). ಆದ್ದರಿಂದ ಸದರಿ ವಿಷಯದ ಬಗ್ಗೆ ಆಕ್ಷೇಪಣೆ ಇದ್ದಲ್ಲಿ ಒಂದು ವಾರದ ಒಳಗೆ ಮನವಿ ಸಲ್ಲಿಸಲು ಸೂಚಿಸಲಾಗಿದೆ.

ತಮ್ಮ ವಿಶ್ವಾಸಿ,

Draft Approved
 By Member Secretary

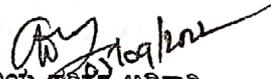
ಸಹಿ/-
 ಸದಸ್ಯ ಕಾರ್ಯದರ್ಶಿ

ಪ್ರತಿ ಸಲ್ಲಿಸಲಾಗಿದೆ:

- 1) ಅಪರ ಮುಖ್ಯ ಕಾರ್ಯದರ್ಶಿಗಳು, ನಗರಾಭಿವೃದ್ಧಿ ಇಲಾಖೆ, ಕೊಠಡಿ ಸಂಖ್ಯೆ 436, ವಿಕಾಸ ಸೌಧ, ಬೆಂಗಳೂರು-560001
- 2) ಪ್ರಧಾನ ಕಾರ್ಯದರ್ಶಿಗಳು, ಜೀವಿಪರಿಸ್ಥಿತಿ ಮತ್ತು ಪರಿಸರ ಇಲಾಖೆ, ಬಹುಮಹಡಿ ಕಟ್ಟಡ, ಅಂಬೇಡ್ಕರ್ ವೀದಿ, ಬೆಂಗಳೂರು-560001

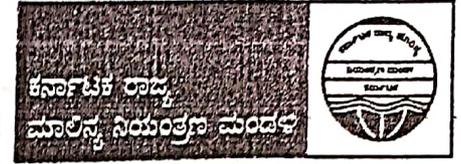
ಪ್ರತಿ:

- (1) ಪ್ರಾದೇಶಿಕ ಹಿರಿಯ ಪರಿಸರ ಅಧಿಕಾರಿಗಳು, ಬೆಂಗಳೂರು ನಗರ
- (2) ಪ್ರಾದೇಶಿಕ ಪರಿಸರ ಅಧಿಕಾರಿಗಳು, ಬೆಂಗಳೂರು ನಗರ ದಕ್ಷಿಣ, ಯಲಹಂಕ, ಬೆಂಗಳೂರು ನಗರ ಪೂರ್ವ, ಬೆಂಗಳೂರು ನಗರ ಪಶ್ಚಿಮ, ದಾಸರಹಳ್ಳಿ, ಮಹದೇವಪುರ, ರಾಜರಾಜೇಶ್ವರಿ ನಗರ, ಆನೆಕಲ್ ಮತ್ತು ಸರ್ಜಾಪುರ ರವರ ಮಾಹಿತಿಗಾಗಿ ಹಾಗೂ ಮುಂದಿನ ಕ್ರಮಕ್ಕಾಗಿ ಖುದ್ದಾಗಿ ಈ ಪತ್ರದ ಪ್ರತಿಯನ್ನು ಸಂಬಂಧಿಸಿದ ಸ್ಥಳೀಯ ಸಂಸ್ಥೆಗೆ ತಲುಪಿಸಲು ಸೂಚಿಸಲಾಗಿದೆ.


ಹಿರಿಯ ಪರಿಸರ ಅಧಿಕಾರಿ
ತ್ಯಾಜ್ಯ ನಿರ್ವಹಣಾ ಕೋಶ

of the Senior Environmental Officer
Karnataka State Pollution Control Board
Regional Office, Bangalore City
Parisara Bhavana, 3rd Floor,
7th 'D' Main, Thimmalah Road,
Shivanagar, Bangalore - 560 010
Phone : 080-23228864
Email : seoc@kspcb.gov.in

ಹಿರಿಯ ಪರಿಷರ ಅಧಿಕಾರಿಯವರ ಕಛೇರಿ
ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ
ವಿಧಾಗೀಯ ಕಛೇರಿ, ಬೆಂಗಳೂರು ನಗರ
"ನಿಸರ್ಗ ಭವನ", 3ನೇ ಮಹಡಿ,
7ನೇ 'ಡಿ' ಮುಖ್ಯ ರಸ್ತೆ, ತಿಮ್ಮಲಾಹ ರಸ್ತೆ,
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towards a cleaner Karnataka

No.KSPCB/RSEO/BNG-CITY/EC/2022-23/ 157

Date:
7 AUG 2022

To,
The Member Secretary,
Karnataka State Pollution Control Board,
Parisara Bhavan, Bengaluru-560 001.

Sir,

//Kind attn:-SEO-HWM Cell//

Sub : Calculation of Environmental Compensation w.r.t OA No.606/2018 against
BBMP, Bengaluru Urban District Bengaluru-reg.

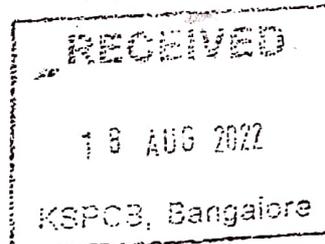
- Ref :
1. Hon'ble NGT directions w.r.t OA No.606/2018 order dt.28.02.2020
 2. Hon'ble NGT directions w.r.t OA No.606/2018 order dt.30.11.2021.
 3. Board Office memo No.174, dated 07.04.2022.
 4. This office memo addressed to all RO's of Bengaluru vide No.07, dated 11.04.2022
 5. This office memo addressed to all RO's of Bengaluru vide No.25, dated 09.05.2022.
 6. RO's meeting called by RSEO vide letter No.77, dated 29.06.2022 and its proceedings letter No.103, dated 11.07.2022.
 7. Meeting held with Officers of KSPCB and BBMP on 11.07.2022 and its proceedings letter vide No.147, dated 08.08.2022.

With reference to above subject, Board vide memo cited under ref(3) informed to calculate the Environmental Compensation charges for non-complying Local Bodies as per VII directions Para 41 (a & b) of Hon'ble NGT order dated 28.02.2020 and Para (8) of Hon'ble NGT order dated 30.11.2021 by the Regional Officer w.r.t compliance action by the Board to the directions issued by Hon'ble NGT vide orders cited at ref (1) & (2).

On receipt of Head office memo dated 07.04.2022 vide ref(4), RO's who are working in KSPCB having the jurisdiction of BBMP limit were asked to verify the compliance of the Local Bodies w.r.t implementation of Rule 22 of Solid Waste Management Rules, 2016 vide this office memo dated 11.04.2022 and 09.05.2022 vide ref (4) & 5) respectively.

Further, meeting with officer's of KSPCB on 29.06.2022 ref(6) and also meeting with officers of KSPCB and BBMP was called on 11.07.2022 ref (7) and sensitize them about the O.A No.606 of 2018 of NGT directions in failure of implementation of Rule 22 of Solid waste Management Rules, 2016 by the Local bodies and interim compensation scale laid down for continued failure after 31.03.2020

1516
29.8.22



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Subsequently, the Regional Officer's who are working in KSPCB having the jurisdiction of BBMP limit have calculated the Environmental Compensation charges for the non-complying Local Bodies/BBMP and have submitted the report which are as follows:-

1. Regional Office, Bengaluru City South

In the BBMP South Zone, there are 13 MLA Constituency viz Rajarajeshwari nagar, Dasarahalli, Mahalakshmi layout, Govindaraja nagar, Vijayanagar, Chamarajpet, Chikkapet, Basavanagudi, Padmanabha nagar, BTM layout, Jayanagar, Bommanahalli & Bengaluru south and there are totally 100 BBMP wards are coming under these 13 constituency of BBMP-south Zone. Out of 100 wards , 53 BBMP wards pertains to Bengaluru City south Regional Office (viz., ward nos: 78, 74,79,109 ,110, 111, 120,122, 123, 143, 144, 119, 124, 125, 126, 141, 142, 116, 118,127, 128, 140, 130, 137, 138, 139, 151, 152, 153, 154, 155, 156, 150, 157, 176, 178, 179, 183, 184, 135, 136, 161, 162, 163, 164, 158, 159, 160, 174, 175, 186, 188 & 185) & remaining 47 BBMP wards pertains to other Regional offices (viz., Regional Office, Rajarajeshwari Nagar, Bommanahalli and Bengaluru City West ward nos: 19,20,21,22,46,71,77, 121, 145, 149, 14, 15, 16, 17, 18, 43, 45, 72, 73, 47, 48, 69, 70, 80, 117, 114, 129, 134, 170, 171, 172, 173, 189, 190, 193, 194 , 180, 181, 182, 187, 192, 195, 196, 197 & 198). The details of wards structures w.r.t BBMP south Zone 13 MLA Constituency are as follows:-

Sl. No	Name of the Constituency/ Zone	Population as per 2011 Census	Violation period 01.04.2020 to 31.03.2022 (24 Months)	Solid Waste Management	Legacy Waste	Sewage Discharge	C & D Waste
1	Rajarajeshwari nagar	40293	24	24 x 1 lakhs=24 Lakhs	0	0	0
2	Dasarahalli	48043	24	24 x 1 lakhs=24 Lakhs	0	0	0
3	Mahalakshmi Layout	90940	24	24 x 1 lakhs=24 Lakhs	0	0	0
4	Govindaraja nagar	266045	24	24 x 1 lakhs=24 Lakhs	0	0	0
5	Vijaya nagar	284346	24	24 x 1 lakhs=24 Lakhs	0	0	0
6	Chamarajpet	189243	24	24 x 1 lakhs=24 Lakhs	0	0	0
7	Chickpet	189651	24	24 x 1 lakhs=24 Lakhs	0	0	0
8	Basavanagudi	243251	24	24 x 1 lakhs=24 Lakhs	0	0	0
9	Padmanabha nagar	268627	24	24 x 1 lakhs=24 Lakhs	0	0	0
10	BTM layout	271674	24	24 x 1 lakhs=24 Lakhs	0	0	0

11	Jayanagar	229828	24	24 x 1 lakhs=24 Lakhs	0	0	0
12	Bommanahalli	300700	24	24 x 1 lakhs=24 Lakhs	0	0	0
13	Bengaluru south	295806	24	24 x 1 lakhs=24 Lakhs	0	0	0
Total				312 lakhs (Three Crore Twelve Lakhs)			

2. Regional Office, Yelahanka

There are totally 11 wards in BBMP-Yelahanka (Byt) Zone. Out of which, 7 wards pertains to Byatarayanapura Division (viz., ward nos. 5,6,7,8,9,10 & 11) & 4 wards pertains to Yelahanka Division (viz., ward nos. 1,2,3 & 4). Accordingly, the extent are of Yelahanka Zone is 103.40 SqKms with present projected population for 2020 is 798504 (as per the information provided by BBMP officials). However, the population of the BBMP – Yelahanka zone is exceeding 5 lakhs, the interim Environmental Compensation is calculated as follows:

	Period of levy of compensation	Environmental Compensation	Basis
1	<p>“Violation of Rule 22 of Solid Waste Management, 2016”</p> <p>Violation period 01.04.2020 to 31.03.2022, total 24 months</p>	<p>As the population is above 5 lakhs, Environmental Compensation charges is</p> <p>5 Lakh/Month</p> <p>Rs. 120 Lakhs/-</p>	<p>Para 41 (a) of Hon’ble NGT order dated 28.02.2020 and Para (8) of Hon’ble NGT order dated 30.11.2021 w.r.t O.A 606/2018 “The compliance of the Rules requires taking of several steps mentioned in Rule 22 from Serial No. 1 to 10 (mentioned in para 12 above). Any such continued failure will result in liability of every Local Body to pay compensation at the rate of Rs. 10 lakhs per month per Local Body for population of above 10 lakhs, 5 lakhs per month per Local Body for population between 5 lakhs and 10 lakhs and Rs. 1 lakh per month per other Local Body”</p>

3. Regional Office, Bengaluru City East

In the BBMP East Zone, there are 6 MLA Constituency viz Hebbal , Survagnanagar, Pulakeshinagar, Shanthinagar, C.V.Raman Nagar and Shivajinagar and there are totally 44 BBMP wards are coming under these 6 constituency of BBMP-East Zone. Out of 44 wards 7 BBMP wards pertains to Bengaluru City West Regional Office (viz., ward nos: 18, 19,20,21,33,34 and 93) & other remaining 37 BBMP wards pertains to Bengaluru City East Division (viz., ward nos:46,22,23,24,27,28,29,30,49,59,47,48,60,61,78,31, 32,114,115, 116,117,112, 111,50,57, 58,79, 80,88,89,148,62,63,110,90,91,92). The details of wards structures w.r.t BBMP East Zone 6 MLA Constituency and calculated EC are tabulated below.

Sl. No	Name of the Constituency/ Zone	Population as per 2011 Census	Violation period 01.04.2020 to 31.03.2022 (24 Months)	Solid Waste Management	Legacy Waste	Sewage Discharge	C & D Waste
1	Hebbal	82134	24	24 x 1 lakhs=24 Lakhs	0	0	0
2	Sarvagnanagar	336764	24	24 x 1 lakhs=24 Lakhs	0	0	0
3	Pulakeshinagar	295377	24	24 x 1 lakhs=24 Lakhs	0	0	0
4	Shanthinagar	296856	24	24 x 1 lakhs=24 Lakhs	0	0	0
5	C.V.Raman Nagar	300700	24	24 x 1 lakhs=24 Lakhs	0	0	0
6	Shivajinagar	295806	24	24 x 1 lakhs=24 Lakhs	0	0	0
Total				144 Lakhs (One Crore Forty Four Lakhs)			

4. Regional Office, Bengaluru City West

In the BBMP West Zone, there are 11 MLA Constituency viz Rajarajeshwarinagar, Malleshwaram, Mahalakshmi layout, Hebbala, Gandhinagara, Rajajinagara, Govindaraja nagar, Vijayanagar, Chamrajpet, Chikkapet, Chamrajpete and Out of the total 100 BBMP wards are coming under Bangalore West zone and 11 constituency of BBMP-West Zone, only 39 BBMP wards pertains to Bengaluru City West Regional Office (viz., ward nos:19, 20, 21, 22, 23, 24, 25, 26, 40, 41, 42, 46, 47, 48, 49, 50, 67, 68, 69, 70, 71, 80, 81, 82, 83, 84,85, 86, 105, 106, 107, 108, 112, 113, 114, 115, 117, 118 & 129) & other remaining 61 BBMP wards pertains to other Regional offices in interim EC calculated is tabulated below

Sl. No.	Name of the Constituency/ Zone	Population as per 2011 Census	Violation period 01.04.2020 to 31.03.2022 (24 Months)	Solid Waste Management	Legacy Waste	Sewage Discharge	C & D Waste
1	Rajarajeshwari nagar	249470	24	24 x 1 lakhs=24 Lakhs	0	0	0

2	Mahalakshmi Layout	223132	24	24 x 1 lakhs=24 Lakhs	0	0	0
3	Govindaraja nagar	39680	24	24 x 1 lakhs=24 Lakhs	0	0	0
4	Vijaya nagar	80363	24	24 x 1 lakhs=24 Lakhs	0	0	0
5	Chamarajpet	48217	24	24 x 1 lakhs=24 Lakhs	0	0	0
6	Chickpet	44676	24	24 x 1 lakhs=24 Lakhs	0	0	0
7	Malleswaram	243585	24	24 x 1 lakhs=24 Lakhs	0	0	0
8	Hebbala	236003	24	24 x 1 lakhs=24 Lakhs	0	0	0
9	Gandhinagara	248446	24	24 x 1 lakhs=24 Lakhs	0	0	0
10	Rajajinagar	232429	24	24 x 1 lakhs=24 Lakhs	0	0	0
Total				240 lakhs (Two Crore Fourty Lakhs)			

5. RO, Dasarahalli

The officers of RO, Dasarahalli has conducted Joint inspection with Mr. Jayashankar -AEE, BBMP, Dasarahalli Zone, Mr. Parthasarathi, Junior Health Inspector, BBMP, Dasarahalli ward, Mrs. Triveni-Junior Health Inspector, BBMP, Mr. Mohan Gouroji - Senior Health Inspector, BBMP, Mrs. Chaitra -Junior Health Inspector, BBMP, Mr. Jayashankar-AEE, BBMP, Dasarahalli Zone, Mr. Manju Ganga V- Solid waste inspector of BBMP, Mr. Manjunath - Senior Health Inspector, BBMP, Mr. Suresh - Solid waste inspector of BBMP, Mr. Jagadesh - Senior Health Inspector, BBMP, Mr. Lohith Kumar - Solid waste inspector of BBMP, Mr. H.Ramesh - Junior Health Inspector Chokkasandra ward, Mrs. Poornima - AEE, BBMP, Rajarajeshwari Zone, Mr. Vijay - Solid wastes inspector, Mr. Kamal - Solid waste inspector of BBMP, Mr. K Shivalingaiah - Senior Health inspector, BBMP & Mr. Swamy - Junior Health Inspector of BBMP Dasarahalli wards wise on 17.09.2021, 18.09.2021, 20.09.2021, 21.09.2021 & 22.09.2021 w.r.t SLC meeting directions dated: 13.09.2021.

There are 8 Nos of wards in Dasarahalli Zone are listed below :

Sl.No.	Ward No	*Total area of the ward in Sqkms	*Population in Nos
1	15-Dasarahalli	0.88	43,000
2	14- Bagalkunte	4.42	88,918
3	13-Mallasandra	1.3	41,482
4	12-Shettyhalli	8.5	1,20,000
5	41-Peenya Industrial Area	5.5	78,000
6	39- Chokkasandra	84.34	55,000
7	71-Hegganahalli	4.3	78,000
8	70-Rajgopalnagar	68.3	58,000
		Total = 177.54 Sqkms	Total = 1,264,400 Nos

Accordingly, the total area of Dasarahalli Zone is 177.54 Sqkms with present projected population for 2020 is 1,264,400 Nos (as per the information provided by BBMP officials). However, the population of the BBMP – Dasarahalli zone is exceeding 10 lakhs, the interim Environmental Compensation is calculated as follows:

Period of levy of compensation	Environmental Compensation	Basis
1 "Violation of Rule 22 of Solid Waste Management, 2016" Violation period 01.04.2020 to 30.03.2022, total 24 months	As the population is above 10 lakhs, Environmental Compensation charges is 10 Lakh/Month Rs. 240 Lakhs/-	Para 41 (a) of Hon'ble NGT order dated 28.02.2020 and Para (8) of Hon'ble NGT order dated 30.11.2021 w.r.t O.A 606/2018 "The compliance of the Rules requires taking of several steps mentioned in Rule 22 from Serial No. 1 to 10 (mentioned in para 12 above). Any such continued failure will result in liability of every Local Body to pay compensation at the rate of Rs. 10 lakhs per month per Local Body for population of above 10 lakhs, 5 lakhs per month per Local Body for population between 5 lakhs and 10 lakhs and Rs. 1 lakh per month per other Local Body"

Earlier, the officers of RO, Dasarahalli has conducted Joint inspection with Mrs. Poornima – AEE, BBMP, Dasarahalli Zone, Mr. Muttegowda-Junior Health inspector, Mrs. Poornima –AEE, BBMP, Rajarajeshwarinagar Zone, Mr. Viay –Solid wastes inspector of BBMP Rajarajeshwarinagar wards wise on 23.09.2021 w.r.t SLC meeting directions dated: 13.09.2021.

There are 2 Nos of wards in Rajarajeshwari Zone are listed below :

SLNo.	Ward No	*Total area of the ward in Sqkms	*Population in Nos
1	72-Herohalli	189	86,986
2	40-Doddabidarakallu	13.6	1,20,000
		Total = 202.6 Sqkms	206,986 Nos

*As per the information provided during inspection.

Accordingly, the total area of Rajarajeshwari Zone is 202.6 Sqkms with present projected population for 2020 is 206,986 Nos (as per the information provided by BBMP officials). However, the population of the BBMP – Rajarajeshwari zone is exceeding 1 lakhs, the interim Environmental Compensation is calculated as follows:

	Period of levy of compensation	Environmental Compensation	Basis
1	<p>“Violation of Rule 22 of Solid Waste Management, 2016”</p> <p>Violation period 01.04.2020 to 30.03.2022, total 24 months</p>	<p>As the population is above 1 lakhs, Environmental Compensation charges is</p> <p>1 Lakh/Month</p> <p>Rs. 24 Lakhs/-</p>	<p>Para 41 (a) of Hon’ble NGT order dated 28.02.2020 and Para (8) of Hon’ble NGT order dated 30.11.2021 w.r.t O.A 606/2018</p> <p><i>“The compliance of the Rules requires taking of several steps mentioned in Rule 22 from Serial No. 1 to 10 (mentioned in para 12 above). Any such continued failure will result in liability of every Local Body to pay compensation at the rate of Rs. 10 lakhs per month per Local Body for population of above 10 lakhs, 5 lakhs per month per Local Body for population between 5 lakhs and 10 lakhs and Rs. 1 lakh per month per other Local Body.”</i></p>

6. RO, Mahadevpura

Earlier, the officers of this office has conducted joint inspection with Smt. Mamatha M S, AEE, BBMP – Mahadevpura Zone of Mahadevpura Division & Sr. Srinidhi, AEE, BBMP- Mahadevpura Zone of Mahadevpura/KR Puram Division wards wise on 17/09/2021 w.r.t SLC meeting directions. There are totally 17 wards in BBMP-Mahadevpura Zone. Out of which, 9 wards pertains to KR Puram Division (viz., ward Nos: 25, 26, 51, 52, 53, 55, 56, 81 & 87) & 8 wards pertains to Mahadevpura Division (viz., ward Nos: 54, 82, 83, 85, 86, 479 & 150). The officials of BBMP has shared the details regarding number of households in the KR Puram & Mahadevpura Division as 4,10,630 (KR Puram Division-1,66,857, Mahadevpura Division-2,43,773) through e-mail. Hence, the population will be 20,53,150 No’s (considering 5 person/household). However, the population of the BBMP-Mahadevpura zone is exceeding 10 lakhs, the interim Environmental Compensation is calculated as follows:

	Period of levy of compensation	Environmental Compensation	Basis
1	<p>“Violation of Rule 22 of Solid Waste Management, 2016”</p>	<p>As the population is above 10 lakhs, Environmental Compensation charges is</p>	<p>Para 41 (a) of Hon’ble NGT order dated 28.02.2020 and Para (8) of Hon’ble NGT order dated 30.11.2021 w.r.t O.A 606/2018</p> <p><i>“The compliance of the Rules requires taking of several steps mentioned in Rule 22 from Serial No. 1 to 10 (mentioned in para 12 above). Any such continued failure will result</i></p>

Violation period 01.04.2020 to 31.03.2022, 24 months	10.0 Lakh/Month Rs. 240 Lakhs/-	<i>in liability of every Local Body to pay compensation at the rate of Rs. 10 lakhs per month per Local Body for population of above 10 lakhs, 5 lakhs per month per Local Body for population between 5 lakhs and 10 lakhs and Rs. 1 lakh per month per other Local Body"</i>
Environmental Compensation Charges	Rs. 240/- Lakhs/-	

7. Regional Office, R.R.Nagar

Out of the total 198 BBMP wards, 09 Wards are coming under the jurisdiction of Regional Office- Rajarajeshwari Nagar. The details of wards coming under RR Nagar Regional Office are BBMP RR Nagar Zone (5 wards viz. Jnanabharathi (129), Kengeri (139), Ullalu (130), RR Nagar(160), Hemegepura(198), Nagarabhavi (128)), BBMP Bangalore South Zone (Nayandahalli (131)) and BBMP Bommanahalli Zone (Uttarahalli (184) and Vasanthpura (197). Further, in view of violations observed w.r.t Municipal Solid Waste Management in the above mentioned wards; the details of Environmental Compensations is calculated for the period from 01.04.2020 to 31.03.2022 as per the above mentioned NGT order. The interim Environmental Compensation is calculated as follows:

Sl. No.	Name of the Ward	Population as per 2011 Census	Violation period 01.04.2020 to 31.03.2022 (24 Months)	Solid Waste Management	Legacy Waste	Sewage Discharge	C & D Waste
1	Rajarajeshwari Nagar	42029	24	24 x 1 lakhs=24 Lakhs	0	0	0
2	Kengeri	40703	24	24 x 1 lakhs=24 Lakhs	0	0	0
3	Jnanabharathi	41330	24	24 x 1 lakhs=24 Lakhs	0	0	0
4	Ullalu	39179	24	24 x 1 lakhs=24 Lakhs	0	0	0
5	Nagarabhavi	38305	24	24 x 1 lakhs=24 Lakhs	0	0	0

6	Hemegepura	35396	24	24 x 1 lakhs=24 Lakhs	0	0	0
7	Nayandahalli	38210	24	24 x 1 lakhs=24 Lakhs	0	0	0
8	Uttarahalli	45950	24	24 x 1 lakhs=24 Lakhs	0	0	0
9	Vasanthapura	40450	24	24 x 1 lakhs=24 Lakhs	0	0	0
Total				216 lakhs (Two Crore Sixteen Lakhs)			

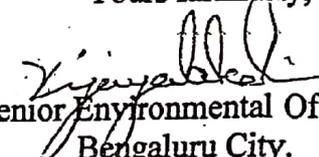
8. Regional office, Anekal and Sarjapura

The above Regional Officer reported that, their jurisdiction does not come under the BBMP Limits.

From the above, total Environmental Compensation is calculated for the period of 24 months i.e from 01.04.2020 to 31.03.2022 in the BBMP limit is Rs. 15 Crores 36 lakhs only.

This is for kind information and further needful action.

Yours faithfully,


Senior Environmental Officer,
Bengaluru City.

Compliance Report/Action taken report w.r.t Hon'ble NGT OA no.195 of 2021 (SZ) and MA 13/2023 in respect of Yele Mallappa Shetty Lake/Tank-reg.

Observations	Compliance
1 (i) Considering the public importance and purpose for which the Jack Well Pump House is constructed in Yele Mallappa Shetty Lake/Tank located in Bidarahalli Hobli, Bengaluru East Taluk, Bengaluru Urban District, we are not directing the removal of the same from that area and also considering the protective measures undertaken to avoid this being inundated in water when the water level raises in the water body, we feel that there is no necessity to direct removal of the same but this should not be taken as a permission for making further constructions in any of the water bodies, in future by State of Karnataka, which is against the directions issued by the Hon'ble Apex Court and various High Courts and the Principal Bench of this Tribunal and this Bench in such cases (Pg.no.3 Sl.no.3 Line no.6 of M.A no./2022 in O.A no. 195/2021 (SZ)	Directions issued by Hon'ble National Green Tribunal were followed by the Minor Irrigation Department.
2 (ii) In view of the constructions made for public utility including National Highways, etc. by the Government Departments in the water body, covering area of around 11 acres and which are being enjoyed by the public for long time, we don't propose to remove the same, so as to restore the water body but in future. The State of Karnataka is directed not to undertake any construction activities of any public utility services including the laying of roads in the water body, which can affect water flow and reduce its water storing capacity. (Pg.no.4 Sl.no.(ii) of	Directions issued by Hon'ble National Green Tribunal were followed by the Minor Irrigation Department.

M.A no...../2022 in O.A no. 195/2021 (SZ)

3 4. I submit that, this Hon'ble Tribunal in its order O.A No.195/2021 (Order Page No.45, (iii) & (iv) directed that "(iii)If the present construction of Highway does not have sufficient mechanism to ensure free flow of water, then the State Government is directed to take appropriate steps through the concerned department to provide necessary vents (box type) to ensure free flow of water into the water body and also ensure flow of water into the water body through the inlets and surplus water through to outlets to downstream area to handle the water that the lake receives during rainy season. (Pg.no.7 Sl.no.4 of M.A no...../2022 in O.A no. 195/2021 (SZ)

4 (iv) If there is any obstruction caused to the same, then the concerned Department which is in charge of the protection of the water body is directed to take appropriate steps to remove the same and restore the inlet and outlet to ensure free flow of water into and out of the water body".- The Concerned authorities have failed to provide necessary vents except the pre existing vent and failed to clean and restore which is obstructed by dumped Solid Waste/debris, Weeds and other sediments. The Photographs of the said blocked vent is produced herewith for the kind perusal of this Hon'ble Tribunal as ANNEXURE-A, A1 & A2 (Pg.no.8 Sl.no.(iv) of M.A no...../2022 in O.A no. 195/2021 (SZ)

The Present construction of Highway has sufficient mechanism to ensure free flow of water through road bridge. The existing RC Road Deck Bridge constructed by highway authorities has sufficient vents to discharge water from upstream of lake into the water body. And it is found sufficient that surplus water through outlets to downstream area to handle the water that lakes receives rain season. It is observed that there is no flooding obstruction happened during August 2022 to October 2022 rainy season at bridge spot of during heavy raining in Bangalore in this year.

As mentioned in para 3, there is no obstruction at inlet and outlet for flow of water from upstream to downstream. The obstruction caused by dumped solid waste/debris, weeds and other sediments are now cleared periodically. And to avoid dumping of dumped solid waste/debris, weeds and other sediments, a proposal has been submitted for Fencing arrangements at both sides of road. The proposal is in the Finance Department of Karnataka state government. We persuade for approval for this proposal by referring Hon'ble National Green Tribunal directions. We are awaiting approval from Finance Department of Karnataka Government.

The Photographs showing clearing of dumped solid waste/debris, weeds and other sediments in Annexures A, A1, A2, A3 and A4

<p>5. I submit that, this Hon'ble Tribunal in its order O.A No.195/2021 (Order Page No. 46, (vi)) directed that, "If any illegal discharge is being done by any private person, then they are directed to take necessary action against those persons including launching of prosecution and imposing penalty and block such discharge so as to avoid untreated sewage being let into the water body". - The Respondents failed to stop illegal discharge and block such discharges and failed to launch prosecution and impose penalty on perpetrators. The Photographs of illegal discharge by private persons into the drain which is flowing in to the said Lake is produced herewith for the kind perusal of this Hon'ble Tribunal as ANNEXURE B & B1 (Pg.no.8 Sl.no.5 of M.A no...../2022 in O.A no. 195/2021 (SZ)</p>	<p>Pertains to BBMP & BWSSB</p>
<p>6. I submit that, this Hon'ble Tribunal in its order O.A No.195/2021 (Order Page No. 46, (vii)) directed that, "The Bruhat Bengaluru Mahanagara Palike (BBMP) is directed to implement the recommendation made by the State Pollution Control Board in the report dated nil e-filed on 30.11.2021 before this Tribunal". - The BBMP has failed to implement the recommendation made by the State Pollution Control Board (Pg.no.8 Sl.no.6 of M.A no...../2022 in O.A no. 195/2021 (SZ)</p>	<p>Pertains to BBMP</p>
<p>7. I submit that, this Hon'ble Tribunal in its order O.A No. 195/2021 (Order Page No.46, (vii)) directed that, "The Revenue Department is directed to take appropriate steps to conduct a survey to identify the unauthorized encroachments into the water body by private persons after conducting proper survey and initiate</p>	<p>In order to avoid further encroachments and to restore the tank, a proposal has been submitted to Government for Rs. 470.00 Lakhs. in which provision for Chain Link Fencing around the Tank periphery has been made. The proposal is in the Finance Department of Karnataka Government. We persuade for approval for this proposal by</p>

proceedings as per rules in force against them to remove the encroachment and restore the water body and provide necessary protective mechanism to avoid future encroachment and pollution to the water body within a shorter time frame at any rate within a period of six months" The Revenue department failed to remove the encroachments and restore the water body and failed to provide necessary protective mechanism to avoid further encroachment and pollution of water body. The Photographs showing encroachment/illegal construction

in waterbody and its protected buffer zone yet to remove, no protective mechanism/ fencing is produced herewith for the kind perusal of this Hon'ble Tribunal as ANNEXURE-C, C1, C2, C3, C4, C5, C6 & C7. (Pg.no.9 Sl.no.7 of M.A no. 2022 in O.A no. 195/2021 (SZ)

8. I submit that, this Hon'ble Tribunal in its order OA No. 195/2021 (Order Page No. 46 & 47 (ix)) directed that, "The Pollution Control is Board directed to monitor the implementation of Solid Waste Management Rules 2016 and Liquid Waste Management in that area and if there is any violation in carrying out the implementation of these Rules and non compliance of the directions issued by the Principal Bench of National Green Tribunal in OA no 606 of 2018 and if there is any non compliance then they are directed to take appropriate action including the imposition of environmental compensation as directed by the Principal Bench in that case in accordance with law", - The Pollution Control Board failed to monitor the implementation of SWM Rules and Compliance of the

referring Hon'ble National Green Tribunal directed, as it awaiting approval from Finance Department of Haryana Government.

However as per direction given in and as discussed in Haryana Pollution Control Board meeting held on 01/12/2021, a temporary boundary trenching work has been started at encroachment marking given by Survey and Revenue Authorities. After getting financial approval for Rs. 476.00 lakhs by Government permanent fencing arrangements will be made around the lake to restrict encroachment and protection of lake by dumping of debris.

Photograph showing marking process of Survey Department and clearing process of encroachment/illegal construction in lake and protected buffer zone in lake in Annexure B, B1, B2, B3, B4 and B5 Pertains to B.B.M.P.

directions issued by the Principal Bench of hon'ble National Green Tribunal in OS No 606 of 2018 and failed to impose Environmental Compensation. Random Photographs of uncleared dump, garbage debris and other polluting materials into the said lake is produced herewith for the kind perusal of this Hon'ble Tribunal as ANNEXURE-D, D1, D2, D3, D4, D5, D6, D7, D8 & D9. (Pg.no.9 Sl.no.8 of M.A no...../2022 in O.A no. 195/2021 (SZ)

9. I submit that, this Hon'ble Tribunal in its order OA No.195/2021 (Order P No.47 (x)) directed that, "The Chief Secretary, Principal Secretary for Environment, Secretary for Revenue, (Local Administration) Urban Development are directed to monitor the implementation of the action plan submitted by the Regulators and If there is any financial assistance or other Technical assistance required from the Government, then they are directed to provide the same, so as to implement the directions of this Tribunal in its letter and spirit."- The all concerned authorities failed to monitor and implement necessary steps in protection of the said lake from encroachment and pollution. (Pg.no.10 Sl.no.8 of M.A no...../2022 in O.A no. 195/2021 (SZ)

Assistant Executive Engineer,
MI & GWD Sub-division,
Bangalore.

Executive Engineer,
MI & GWD Division,
Bangalore.

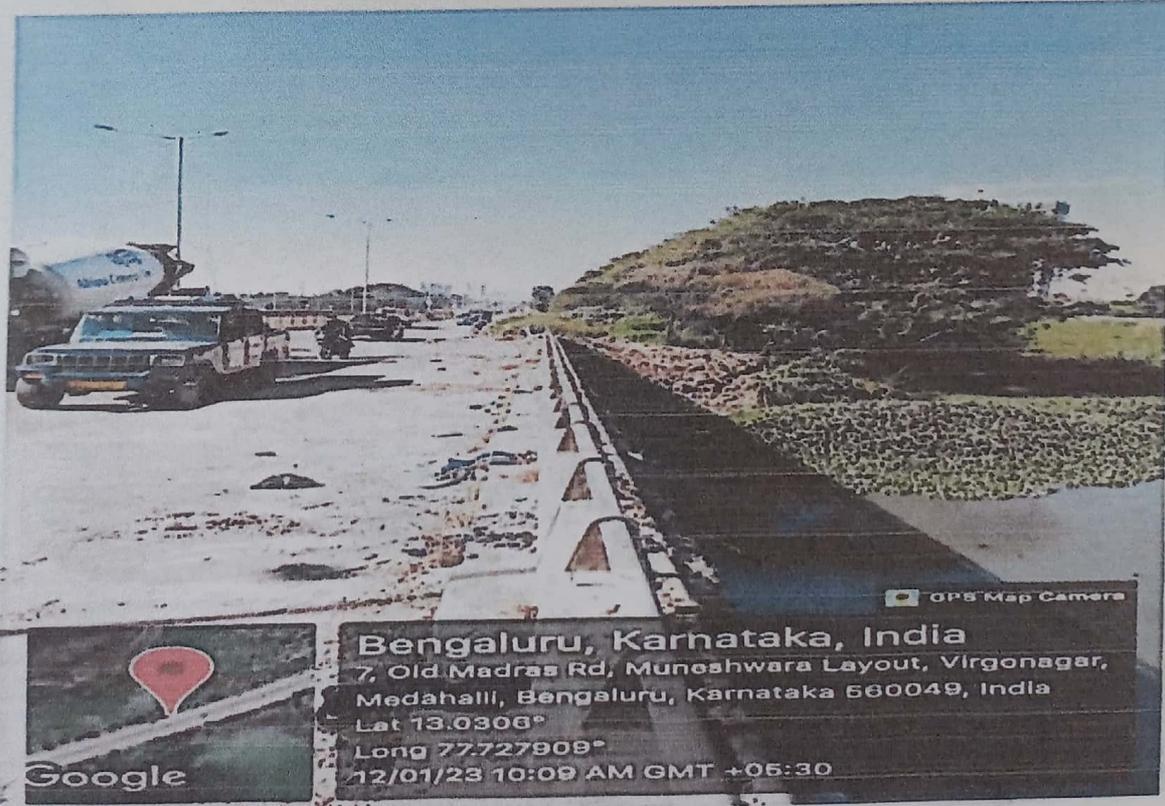
ANNEXTURE 'A'

Photograph of dumped Solid Wastes/debris, Weeds and other sediments obstructing free flow of water at the Vent.



ANNEXTURE 'A1'

Photograph of Clearing Process of dumped Solid Wastes/debris, Weeds and other sediments obstructing free flow of water at the Vent on upstream.



ANNEXTURE 'A2'

Photograph of Clearing Process of dumped Solid Wastes/debris, Weeds and other sediments obstructing free flow of water at the Vent on downstream.



ANNEXTURE 'A3'

Photograph of Clearing Process dumped Solid Wastes/debris, Weeds and other sediments obstructing free flow of water at the Vent.



ANNEXTURE 'A4'

Photograph of Pollution Control Board Officers visit to spot at dumped Solid Wastes/debris, Weeds and other sediments obstructing free flow of water at the Vent.



ANNEXTURE 'B'

Photograph showing marking process of Survey Department of encroachment/illegal construction in lake and its protected buffer zone in lake.



ANNEXTURE 'B1'

Photograph showing marking process of Survey Department of encroachment/illegal construction in lake and its protected buffer zone in lake.



ANNEXTURE 'B2'

Photograph showing clearing process of marking given by Survey Department at encroachment/illegal construction in lake and its protected buffer zone in lake.



ANNEXTURE 'B3'

Photograph showing clearing process of marking given by Survey Department at encroachment/illegal construction in lake and its protected buffer zone in lake .



ANNEXTURE 'B4'

Photograph showing spot visit by Pollution Control Board officers with all departments officials concerned to NGT OA 195/2021



ANNEXTURE 'B5'

Photograph showing spot visit by Pollution Control Board officers with all departments officials concerned to NGT OA 195/2021



ಸಂ:ವಿ.ಜಿ/ಜಾ.ದ/(ಪೂ)ಲೋಕಾಯುಕ್ತ/ಸಿಆರ್/02/19-20

ವಿಶೇಷ ಜಿಲ್ಲಾಧಿಕಾರಿಗಳ ಕಾರ್ಯಾಲಯ,
(ಜಾರಿದಳ) ಅ.ನಿ.ತಡೆ. ಕೋಶ
ಬೆಂಗಳೂರು, ದಿನಾಂಕ : 12/01/2023.

ಇ ವ ರ ಗೆ :

ತಹಶೀಲ್ದಾರ್,

ಬೆಂಗಳೂರು ಪೂರ್ವ ತಾಲ್ಲೂಕು,

ಬೆಂಗಳೂರು.

ಮಾನ್ಯರೇ,

ವಿಷಯ : ಬೆಂಗಳೂರು ಪೂರ್ವ ತಾಲ್ಲೂಕು, ಬಿದರಹಳ್ಳಿ, ಹೋಬಳಿ, ಯಲೆಮಲ್ಲಪ್ಪಚೆಟ್ಟಿ ಕೆರೆಯ ಅಂಗಳವನ್ನು ಒತ್ತುವರಿ ಮಾಡಿರುವುದನ್ನು ತೆರವುಗೊಳಿಸುವ ವಿಚಾರದ ಬಗ್ಗೆ.

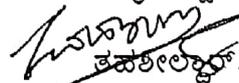
- ಉಲ್ಲೇಖ: 1. ಪರಿಸರ ಅಧಿಕಾರಿಗಳು ಪ್ರಾ.ಕ-ಮಹದೇವಪುರ, ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿರವರ ಪತ್ರ ಸಂಖ್ಯೆ: ಮಾನಿ.ಮಂ/ಪ್ರಾ.ಕ-ಮಹದೇವಪುರ/2022-2023/1186.
2. ತಹಶೀಲ್ದಾರ್, ಬೆಂಗಳೂರು ಪೂರ್ವ ತಾಲ್ಲೂಕು, ಕೆ.ಆರ್.ಪುರಂ ತಮ್ಮ ಪತ್ರ ಸಂಖ್ಯೆ: ಎಲ್.ಎನ್.ಡಿ(ಬಿ)ಸಿ.ಆರ್/224/18-19. ದಿನಾಂಕ: 30-03-2022.

YML

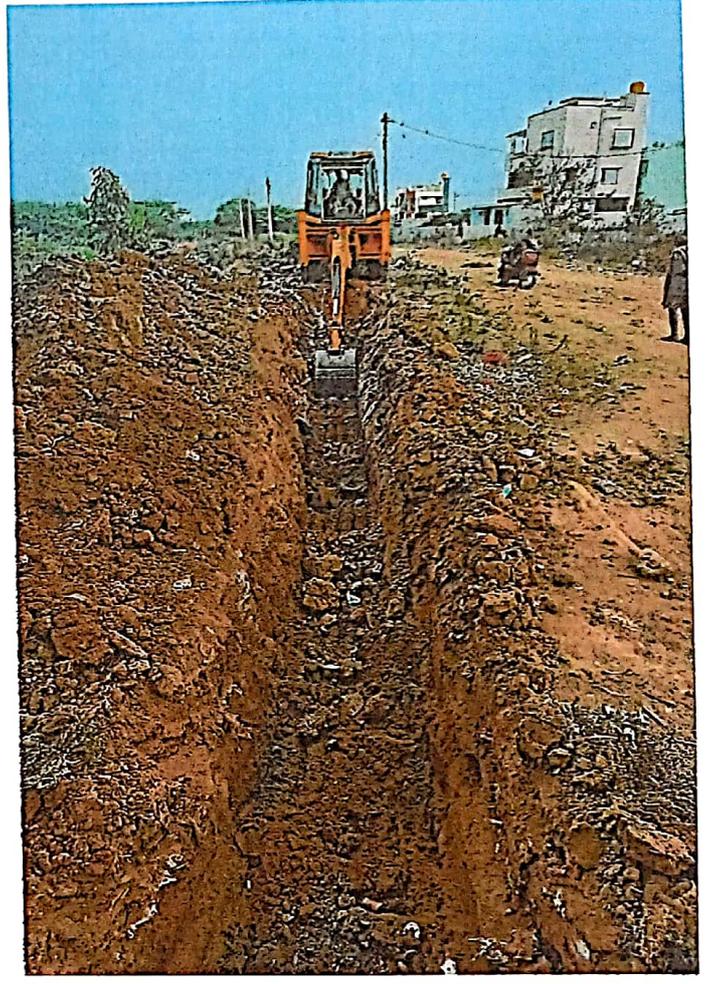
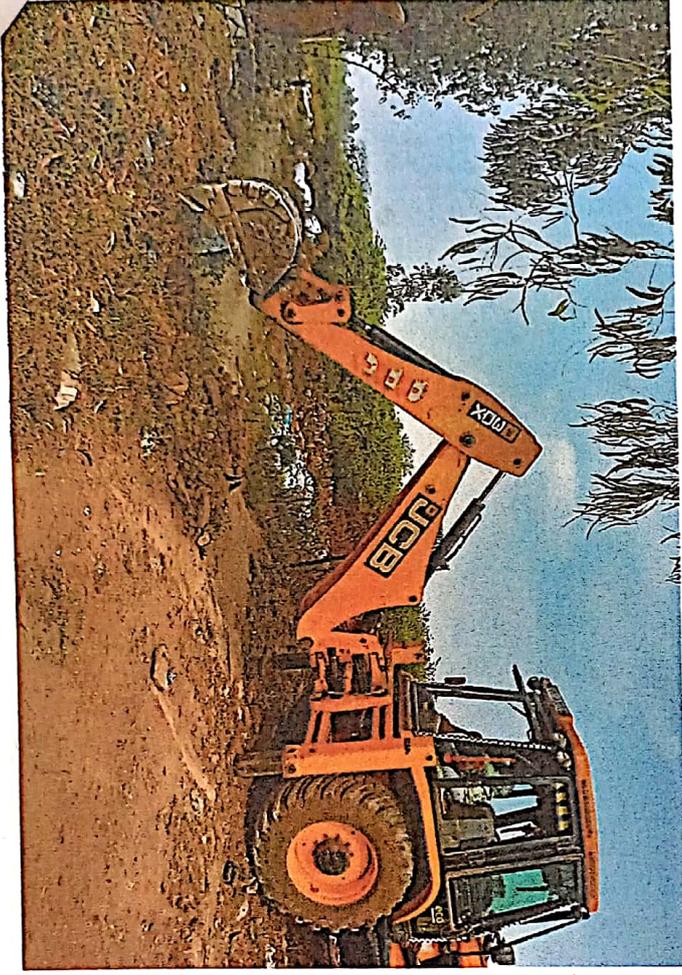
ಮೇಲ್ಕಂಡ ವಿಷಯಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ, ಉಲ್ಲೇಖ(1)ರ ಪತ್ರದಲ್ಲಿ ಎಲೆಮಲ್ಲಪ್ಪಚೆಟ್ಟಿ ಕೆರೆ ಒತ್ತುವರಿ ಬಗ್ಗೆ ಮಾನ್ಯ ಎನ್.ಜಿ.ಟಿ ನ್ಯಾಯಾಲಯದಲ್ಲಿ NGT OA No 195/2021 ರ ದಿನಾಂಕ: 04-05-2022 ರ ಆದೇಶದಲ್ಲಿ ಕೆಲವು ನಿರ್ದೇಶನಗಳನ್ನು ನೀಡಲಾಗಿದ್ದು, ಅದರಲ್ಲಿ "ಕಂದಾಯ ಇಲಾಖೆಯು ಸರ್ವೆ ಕೆಲಸಕ್ಕೆ ಸೂಕ್ತ ಕ್ರಮಗಳನ್ನು ಕೈಗೊಂಡು ಅನಧಿಕೃತ ಒತ್ತುವರಿಗಳನ್ನು ಗುರುತಿಸಿ ನಿಯಮಾನುಸಾರ ಅದರ ತೆರವಿಗೆ ಕ್ರಮಕೈಗೊಂಡು ಅಗತ್ಯ ರಕ್ಷಣಾತ್ಮಕ ಕಾರ್ಯವಿಧಾನದ ಮೂಲಕ ಮುಂದಾಗುವ ಒತ್ತುವರಿಗಳನ್ನು ತಡೆಗಟ್ಟಬೇಕು ಹಾಗೂ ಆರು ತಿಂಗಳೊಳಗೆ ಕೆರೆಯ ಪುನಃಸ್ಥಾಪನೆ ಮಾಡುವುದರ" ಬಗ್ಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ನಿರ್ದೇಶಿಸಿದ್ದು, ಉಲ್ಲೇಖ(2)ರಂತೆ ತಮ್ಮ ಪತ್ರದಲ್ಲಿ ಸಂಬಂಧಪಟ್ಟ ಒತ್ತುವರಿದಾರರಿಗೆ ನೋಟೀಸ್ ಜಾರಿಗೊಳಿಸಲಾಗಿದ್ದು, ಹಂತ ಹಂತವಾಗಿ ನಿಯಮಾನುಸಾರ ತೆರವುಗೊಳಿಸಲಾಗುವುದು ಎಂದು ತಿಳಿಸಿದ್ದು, ಮುಂದಿನ ಕ್ರಮದ ಬಗ್ಗೆ ಯಾವುದೇ ಪತ್ರ ರವಾನಿಸಿಲ್ಲ ಎಂದು ಹಾಗೂ ಸೂಕ್ತ ನಿರ್ದೇಶನವನ್ನು ನೀಡಿ, ಒತ್ತುವರಿ ತೆರವುಗೊಳಿಸಿದ ವಿವರಗಳನ್ನು ಸಲ್ಲಿಸುವಂತೆ ಕೋರಿರುತ್ತಾರೆ.

ಆದ್ದರಿಂದ ಉಲ್ಲೇಖಿತ ಪತ್ರವನ್ನು ಈ ಪತ್ರದೊಂದಿಗೆ ಲಗತ್ತಿಸಿ ಕಳುಹಿಸುತ್ತಾ, ದಿನಾಂಕ: 04-05-2022 ರ ಆದೇಶದನ್ವಯ ಬೆಂಗಳೂರು ಪೂರ್ವ ತಾಲ್ಲೂಕು, ಯಲೆಮಲ್ಲಪ್ಪ ಚೆಟ್ಟಿ ಕೆರೆಯ ಒತ್ತುವರಿಯನ್ನು ನಿಯಮಾನುಸಾರ ಪರಿಶೀಲಿಸಿ ಕಾಲಮಿತಿಯೊಳಗೆ ತೆರವುಗೊಳಿಸುವ ಬಗ್ಗೆ ಅಗತ್ಯ ಕ್ರಮ ಕೈಗೊಂಡು, ಕೈಗೊಂಡ ಕ್ರಮದ ಬಗ್ಗೆ ವರದಿಯನ್ನು ಮಾನ್ಯ ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿಗೆ ನೇರವಾಗಿ ಸಲ್ಲಿಸಿ ಈ ಕಛೇರಿಗೆ ಅನುಪಾಲನ ವರದಿಯನ್ನು ಸಲ್ಲಿಸಲು ಕೋರಿದೆ.

ತಮ್ಮ ವಿಶ್ವಾಸಿ,

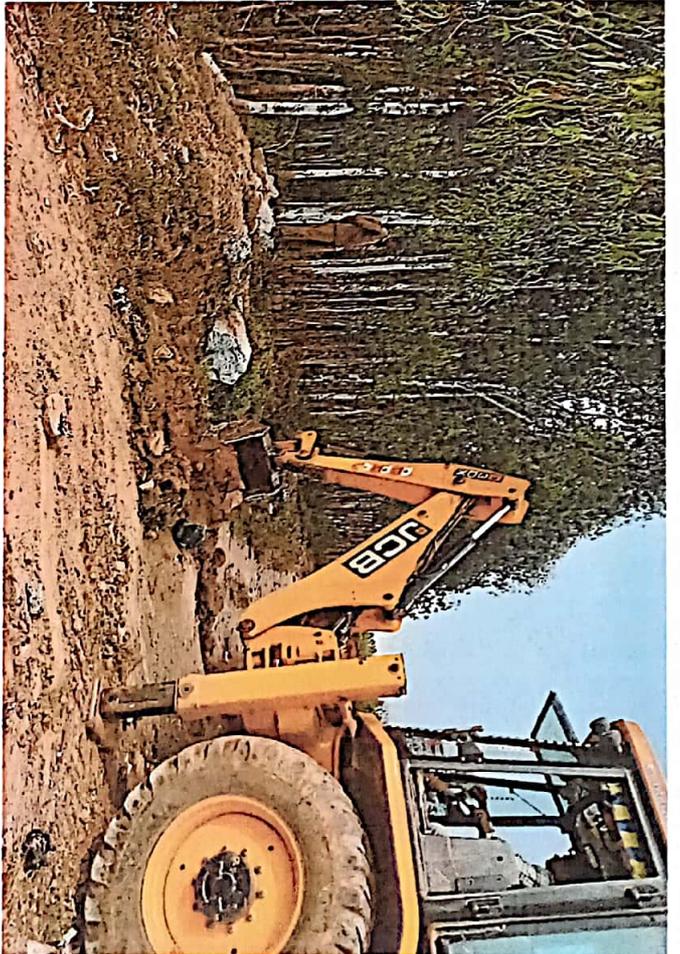
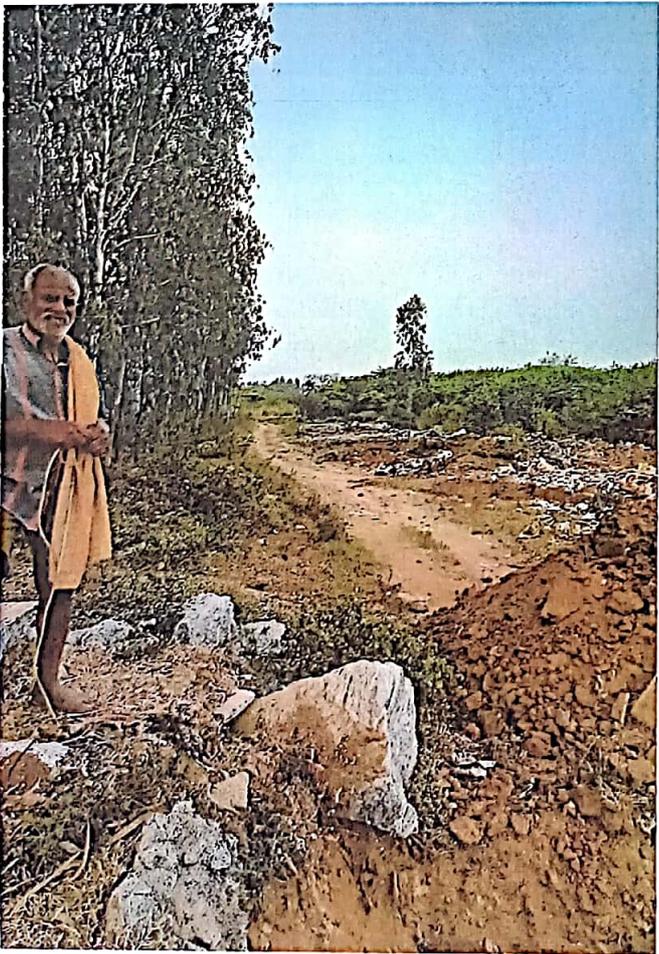
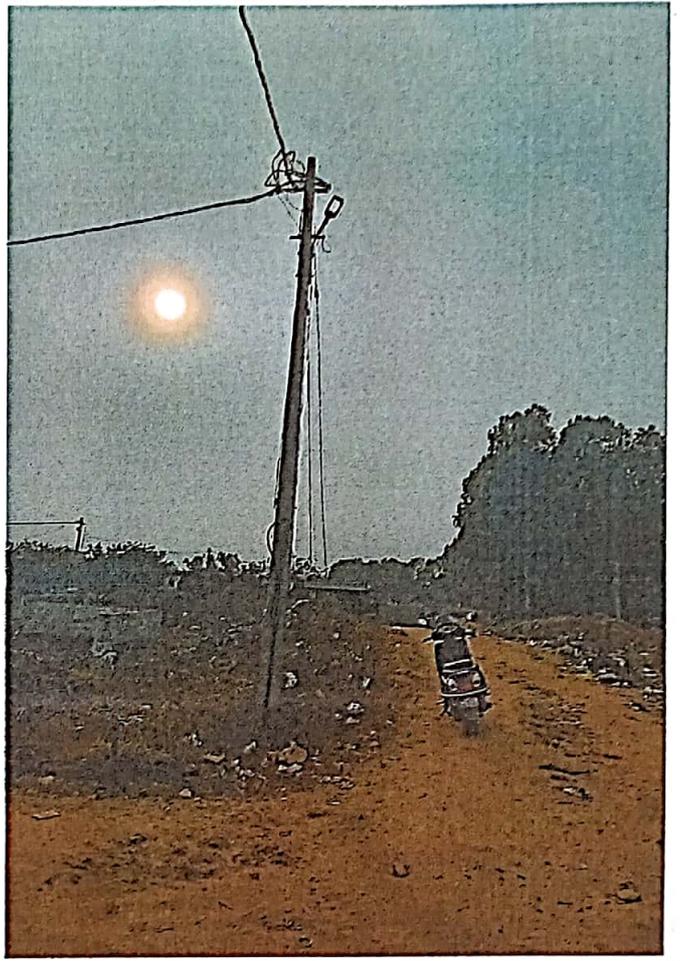
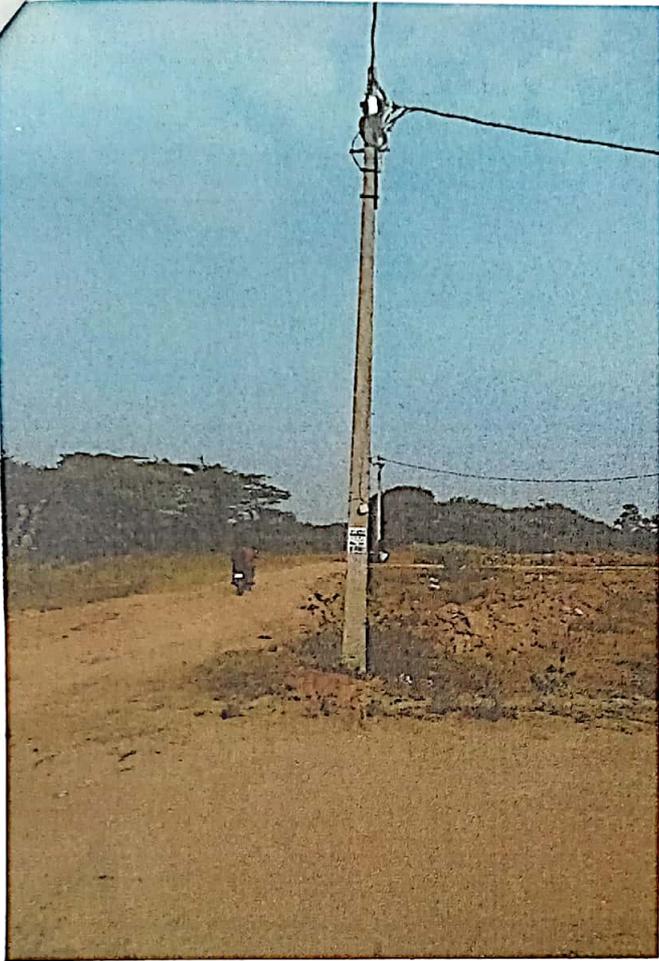

ತಹಶೀಲ್ದಾರ್,
ವಿಶೇಷ ಜಿಲ್ಲಾಧಿಕಾರಿಗಳ ಕಛೇರಿ,
(ಜಾರಿದಳ) ಅ.ನಿ.ತಡೆ ಕೋಶ,
ಬೆಂಗಳೂರು.

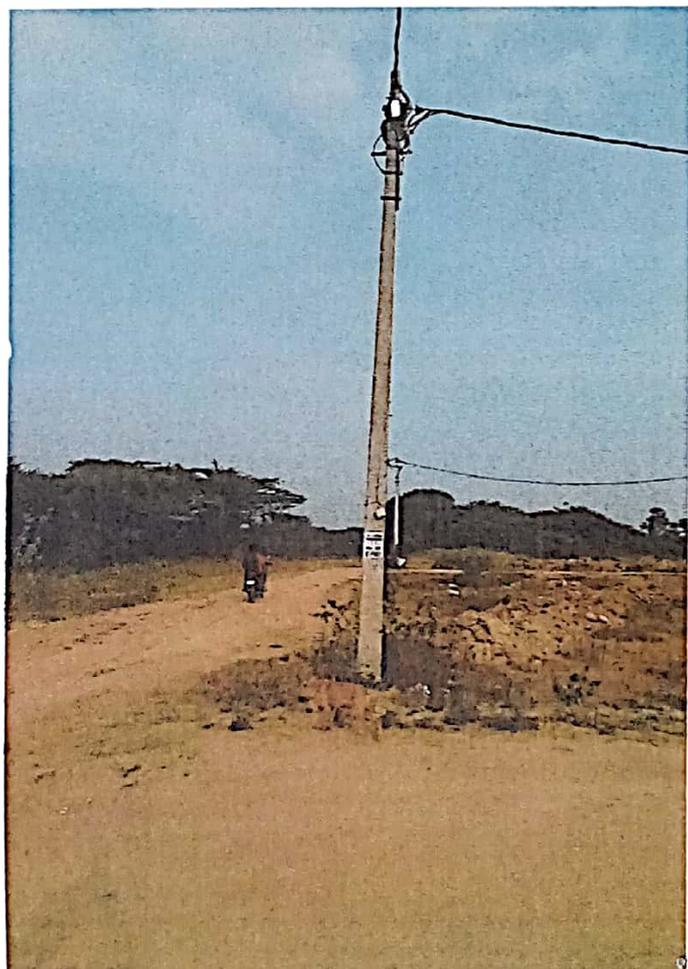
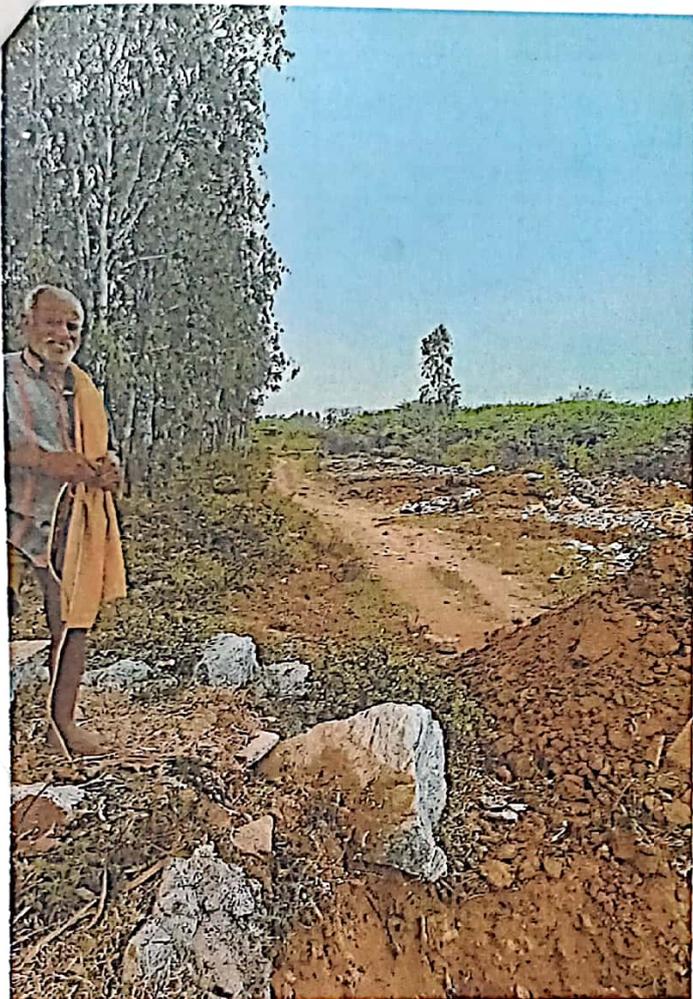
ಪ್ರತಿಯನ್ನು: ಮಾನ್ಯ ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ, ಮಹದೇವಪುರ "ನಿಸರ್ಗ ಭವನ", 1ನೇ ಮಹಡಿ, ತಿಮಯ, ರಸ್ತೆ, 7ನೇ "ಡಿ" ಮುಖ್ಯರಸ್ತೆ, ಶಿವನಗರ, ಬೆಂಗಳೂರು-560079.



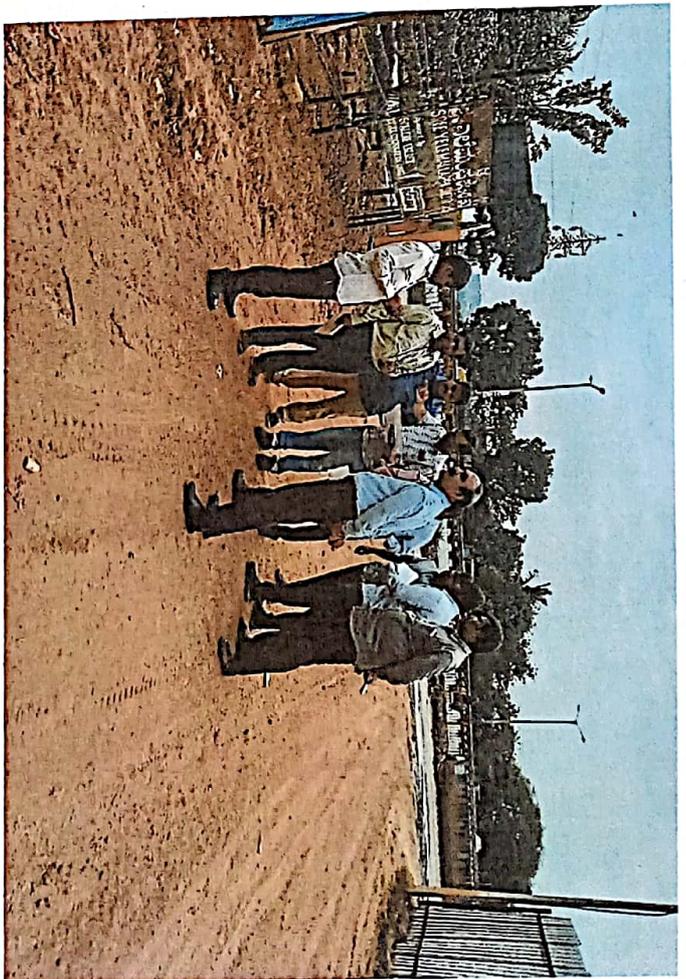
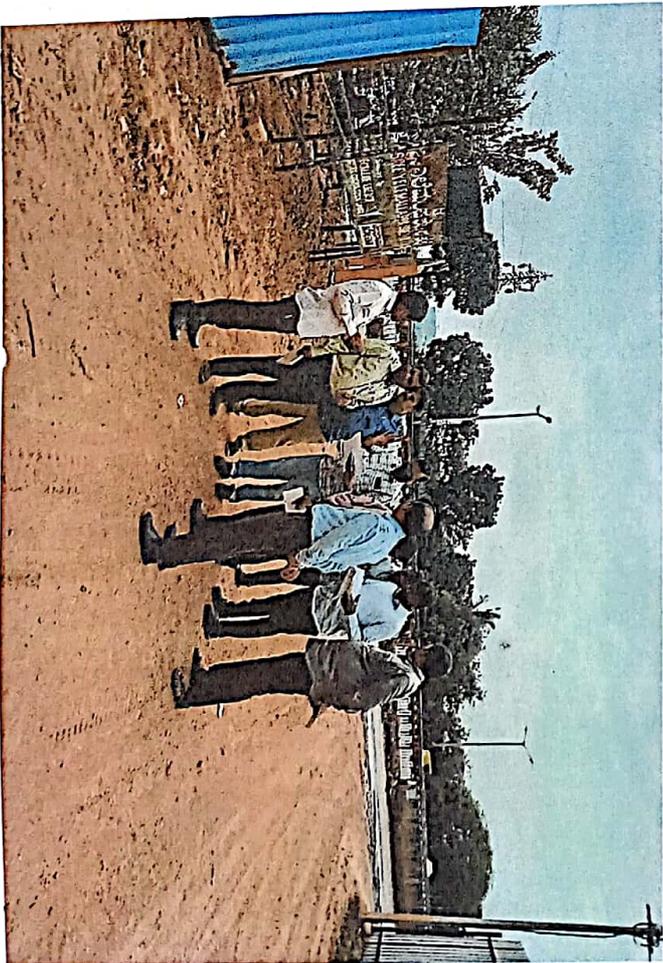
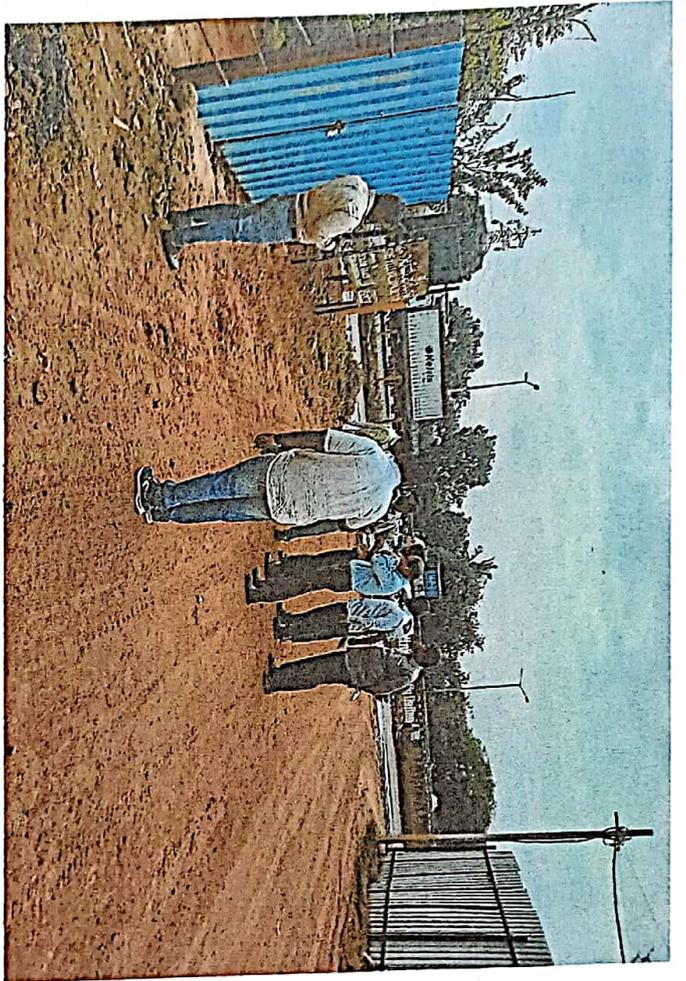
ಶ್ರೀಕಾಂತ್

ಪಂಚಾಯತ್ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿ
ಕಿತ್ತಗನೂರು. ಗ್ರಾಮ ಪಂಚಾಯತ್
ಜವರಹಳ್ಳಿ ಹೋಬಳಿ,
ಬೆಂಗಳೂರು ಪೂರ್ವ ತಾಲ್ಲೂಕು









Annuru-~~XX~~
A. G. a.

Email

Bangalore Mahadevapura KSPCB

Fwd: ಆವಲಹಳ್ಳಿ ಗ್ರಾಮ ಪಂಚಾಯಿತಿ ವ್ಯಾಪ್ತಿಯ ಎಲೆಮಲ್ಲಪ್ಪ ಶೆಟ್ಟಿ ಕೆರೆ ನೈರ್ಮಲ್ಯದ ಬಗ್ಗೆ ಕೈಗೊಂಡ ಕ್ರಮದ ವರದಿ ಸಲ್ಲಿಸುತ್ತಿರುವ ಬಗ್ಗೆ

From : g p avalahalli <g.p.avalahalli@gmail.com>

Wed, Feb 08, 2023 12:51 PM

Subject : Fwd: ಆವಲಹಳ್ಳಿ ಗ್ರಾಮ ಪಂಚಾಯಿತಿ ವ್ಯಾಪ್ತಿಯ ಎಲೆಮಲ್ಲಪ್ಪ ಶೆಟ್ಟಿ ಕೆರೆ ನೈರ್ಮಲ್ಯದ ಬಗ್ಗೆ ಕೈಗೊಂಡ ಕ್ರಮದ ವರದಿ ಸಲ್ಲಿಸುತ್ತಿರುವ ಬಗ್ಗೆ

1 attachment

To : Bangalore Mahadevapura KSPCB
<bngmdpura@kspcb.gov.in>

Subject: ಆವಲಹಳ್ಳಿ ಗ್ರಾಮ ಪಂಚಾಯಿತಿ ವ್ಯಾಪ್ತಿಯ ಎಲೆಮಲ್ಲಪ್ಪ ಶೆಟ್ಟಿ ಕೆರೆ ನೈರ್ಮಲ್ಯದ ಬಗ್ಗೆ ಕೈಗೊಂಡ ಕ್ರಮದ ವರದಿ ಸಲ್ಲಿಸುತ್ತಿರುವ ಬಗ್ಗೆ

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Avalahalli GP

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Avalahalli GP

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DDV-1/11/23
By
S. S. S.
DDV
GP- Avalahalli
Reply
A
9/11

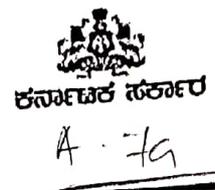
A-76

E-Mail: g.p.avalahalli@gmail.com

ಭಾರತ ಸರ್ಕಾರ

ಆವಲಹಳ್ಳಿ ಗ್ರಾಮ ಪಂಚಾಯತಿ ಕಾರ್ಯಾಲಯ
ವೀರೋನಗರ್ ಅಂಚೆ, ಬಿದರಹಳ್ಳಿ ಹೋಬಳಿ
ಬೆಂಗಳೂರು ಪೂರ್ವ ತಾಲ್ಲೂಕು-560049

E-Mail: g.p.avalahalli@gmail.com



AVALAHALLI GRAM PANCHAYATH
VIRGONAGAR POST
BIDHARAHALLI HOBLI
BENGALURU EAST TALUK
Phone No: 080-28472978

ದಿನಾಂಕ: 08/02/2023

ಕ್ರ.ನಂ:ಆ.ಗ್ರಾ.ಪಂ./16/2022-23

ರವರಿಗೆ,
ಮಾನ್ಯ ಸದಸ್ಯ ಕಾರ್ಯದರ್ಶಿಗಳು,
ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ,
ಬೆಂಗಳೂರು.

ಮಾನ್ಯರೇ,

- ವಿಷಯ: ಆವಲಹಳ್ಳಿ ಗ್ರಾಮ ಪಂಚಾಯತಿ ವ್ಯಾಪ್ತಿಯ ಎಲೆಮಲ್ಲಪ್ಪಶೆಟ್ಟಿ ಕೆರೆ ಸುತ್ತಮುತ್ತ ಮಾಲಿನ್ಯವಾಗದಂತೆ ಕೈಗೊಂಡ ಕ್ರಮದ ವರದಿ ಸಲ್ಲಿಸುವ ಬಗ್ಗೆ.
- ಉಲ್ಲೇಖ: ಮಾನ್ಯ ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿಯಿಂದ ಕೆರೆಯನ್ನು ಪರಿವೀಕ್ಷಣೆ ನಡೆಸಿದ ದಿನಾಂಕ 27/01/2023.

.....

ಈ ಮೇಲ್ಕಂಡ ವಿಷಯಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ ಬೆಂಗಳೂರು ಪೂರ್ವ ತಾಲ್ಲೂಕು ವ್ಯಾಪ್ತಿಗೆ ಬರುವ ಎಲೆಮಲ್ಲಪ್ಪಶೆಟ್ಟಿ ಕೆರೆಯ ಅಚ್ಚುಕಟ್ಟು ಪ್ರದೇಶ(ಒಫರ್) ವಲಯವನ್ನು ವಿಕ್ಷಿಸಲು ಮಾನ್ಯ ಸದಸ್ಯ ಕಾರ್ಯದರ್ಶಿಗಳು ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿಯವರು ಕೆರೆಯ ಸುತ್ತಮುತ್ತಲಿನ ಅಚ್ಚುಕಟ್ಟು ಪ್ರದೇಶದಲ್ಲಿ ತ್ಯಾಜ್ಯವನ್ನು ವಿಲೇವಾರಿ ಮಾಡಿ ಸ್ವಚ್ಛತೆಯನ್ನು ಕಾಪಡುವ ಸಂಬಂಧ ದಿನಾಂಕ 27/01/2023 ರಂದು ಪರಿಶೀಲಿಸಲಾಗಿ ಈ ಕೆಳಕಂಡ ಸೂಚನೆಗಳನ್ನು ಗ್ರಾಮ ಪಂಚಾಯತಿಗೆ ನೀಡಿರುತ್ತಾರೆ.

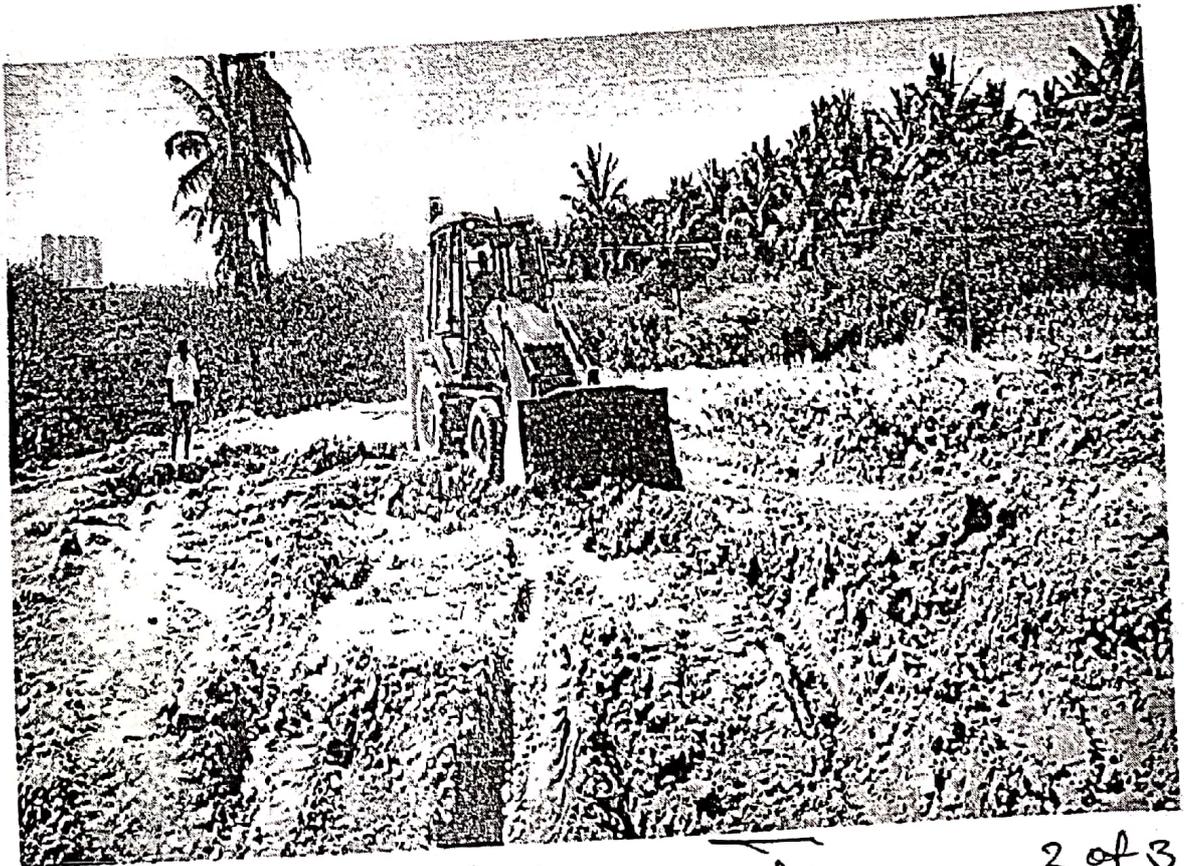
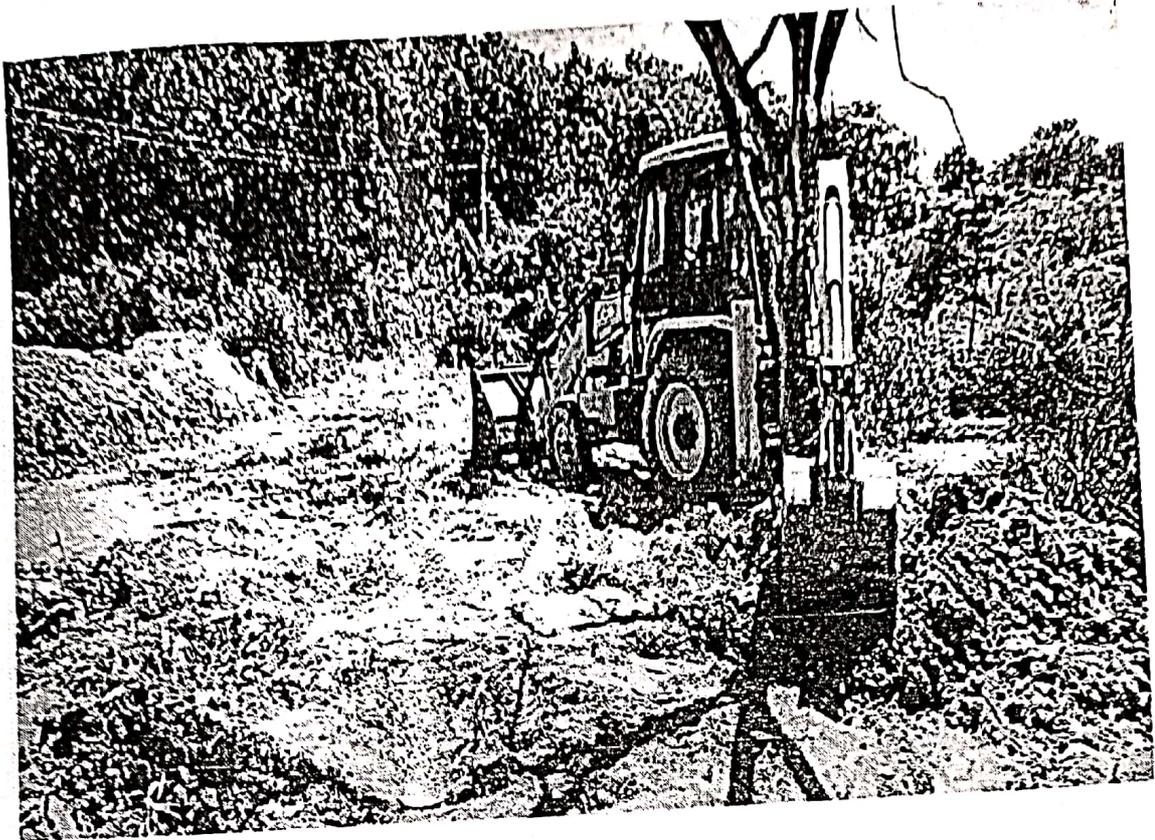
- 01) ಹಿರಂಡಹಳ್ಳಿ ರಸ್ತೆ ಗ್ಲಾಸ್ ಪ್ಯಾಕ್ಟರಿ ಮುಂಭಾಗ ಕೆರೆ ಅಂಚಿನಲ್ಲಿ ತಂತಿ ಬೇಲಿ ಅಳವಡಿಸಲು ಮತ್ತು ಗೇಟ್ ಅಳವಡಿಸಲು ಸೂಚಿಸಿರುತ್ತಾರೆ.
- 02) ಆವಲಹಳ್ಳಿ ಗ್ರಾಮದ ರಾಷ್ಟ್ರೀಯ ಹೆದ್ದಾರಿಯಲ್ಲಿನ ಹ್ಯೂಂಡಯ್ ಶೋರುಂ ಪಕ್ಕದಲ್ಲಿ ಕಸದ ರಾಶಿಯನ್ನು ತೆರವುಗೊಳಿಸುವುದು.
- 03) ಎಲೆಮಲ್ಲಪ್ಪಶೆಟ್ಟಿ ಕೆರೆ ಅಂಚಿನಲ್ಲಿ ತ್ಯಾಜ್ಯ ಮತ್ತು ಇತ್ಯಾದಿ ಹಾಕದಂತೆ ಕ್ರಮಕೈಗೊಳ್ಳಲು ಸೂಚಿಸಿರುತ್ತಾರೆ. ಗ್ರಾಮ ಪಂಚಾಯತಿಯಿಂದ ಕೈಗೊಂಡ ಕ್ರಮಗಳು:
 - 01) ಸೂಚನೆ 01ರಂತೆ ಪರಿಶೀಲಿಸಲಾಗಿ ಸುಮಾರು 300 ಮೀಟರ್ ತಂತಿ ಬೇಲಿ ಮತ್ತು ಗೇಟ್ ಅಳವಡಿಸಲು ಮುಂದಿನ ಕ್ರಿಯಾ ಯೋಜನೆಯಲ್ಲಿ ಕಾಮಗಾರಿಯನ್ನು ಅಳವಡಿಸಿ ಕ್ರಮಕೈಗೊಳ್ಳಲಾಗುವುದು ಅಲ್ಲಿವರೆಗೆ ಯಾವುದೇ ತ್ಯಾಜ್ಯ ಹಾಕದಂತೆ ಹಾಗೂ ಮಾಲಿನ್ಯವಾಗದಂತೆ ಮುನ್ನೆಚ್ಚರಿಕೆಯಾಗಿ ಸ್ವಚ್ಛತೆಗಾರರನ್ನು ನೇಮಿಸಲಾಗಿರುತ್ತದೆ.
 - 02) ಸೂಚನೆ 02 ರಂತೆ ರಾಷ್ಟ್ರೀಯ ಹೆದ್ದಾರಿಯಲ್ಲಿನ ಹ್ಯೂಂಡಯ್ ಶೋರುಂ ಪಕ್ಕದಲ್ಲಿ ಕಸದ ರಾಶಿಯನ್ನು ಬಾರಿ ಗಾತ್ರದ ಜೆ.ಸಿ.ಬಿ ಮತ್ತು ಯಂತ್ರವನ್ನು ಬಳಸಿ ತೆರವುಗೊಳಿಸಲಾಗಿರುತ್ತದೆ. ಈ ಸ್ಥಳದಲ್ಲಿ ನೈರ್ಮಲ್ಯ ಕಾಪಡಲು ಕಸ ಹಾಕದಂತೆ ಏಜೆಂಟರಿ ನಾಮಪಾಲಕಗಳನ್ನು ಅಳವಡಿಸಲಾದ ಛಾಯಚಿತ್ರವನ್ನು ಈ ಪತ್ರಕ್ಕೆ ಲಗತ್ತಿಸಿದೆ. ಮುನ್ನೆಚ್ಚರಿಕೆ ಕ್ರಮವಾಗಿ ಈ ಪ್ರದೇಶದಲ್ಲಿ ಸಿಸಿ ಕ್ಯಾಮರ ಅಳವಡಿಸಲು ಕ್ರಮ ಕೈಗೊಳ್ಳಲಾಗುವುದು.
 - 03) ಸೂಚನೆ 03 ರಂತೆ ಎಲೆಮಲ್ಲಪ್ಪಶೆಟ್ಟಿ ಕೆರೆ ಅಂಚಿನಲ್ಲಿ ತ್ಯಾಜ್ಯ ಮತ್ತು ಇತ್ಯಾದಿ ಹಾಕದಂತೆ. ಪ್ರಸ್ತುತ ಗ್ರಾಮ ಪಂಚಾಯತಿಗೆ ತ್ಯಾಜ್ಯ ಸಂಸ್ಕರಣೆಗಾಗಿ ಚೇಮಸಂದ್ರ ಗ್ರಾಮದ ಸರ್ವೆ ನಂಬರ್ 117ರಲ್ಲಿ ಸುಮಾರು 05 ಎಕರೆ ಜಾಗವನ್ನು ಮಾನ್ಯ ಜಿಲ್ಲಾಧಿಕಾರಿಗಳ ಅದೇಶ ಎಲ್.ಎನ್.ಡಿ(ಪೂ)84/2020-21 ದಿನಾಂಕ 06/10/2020ರಂತೆ ಮಾನ್ಯ ಕಾರ್ಯನಿರ್ವಾಹಣಾಧಿಕಾರಿಗಳು ಬೆಂಗಳೂರು ಪೂರ್ವ ತಾಲ್ಲೂಕು ರವರ ಮುಖಾಂತರ ಗ್ರಾಮ ಪಂಚಾಯತಿಗೆ ಹಸ್ತಂತರಿಸಲಾಗಿದ್ದು, ಪ್ರಸ್ತುತ ಕಾಮಗಾರಿ ಮುಕ್ತಾಯ ಹಂತದಲ್ಲಿರುತ್ತದೆ ಗ್ರಾಮ ಪಂಚಾಯತಿ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ಸಂಗ್ರಹವಾಗುವ ಘನ ತ್ಯಾಜ್ಯವನ್ನು ವೈಜ್ಞಾನಿಕವಾಗಿ ವಿಂಗಡಿಸಿ ವಿಲೇ ಮಾಡಲಾಗುತ್ತಿದ್ದು ಯಾವುದೇ ತ್ಯಾಜ್ಯವನ್ನು ಕೆರೆಗೆ ಹಾಕದಂತೆ ಮುನ್ನೆಚ್ಚರಿಕೆ ಕ್ರಮ ಕೈಗೊಳ್ಳಲಾಗಿರುತ್ತದೆ.
 - 04) ಹಿರಂಡಹಳ್ಳಿ ರಸ್ತೆ ಗ್ಲಾಸ್ ಪ್ಯಾಕ್ಟರಿ ಮುಂಭಾಗ ಎಲೆಮಲ್ಲಪ್ಪಶೆಟ್ಟಿ ಕೆರೆ ಅಂಚಿನಲ್ಲಿದ್ದ ತ್ಯಾಜ್ಯವನ್ನು ತೆರವುಗೊಳಿಸಿದ ಬಗ್ಗೆ ಛಾಯಚಿತ್ರ ಈ ಪತ್ರದೊಂದಿಗೆ ಲಗತ್ತಿಸಿದೆ. ಈ ಎಲ್ಲಾ ಮೇಲ್ಕಂಡ ತಮ್ಮ ಮಾನ್ಯ ಸದಸ್ಯ ಕಾರ್ಯದರ್ಶಿಗಳು ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿಯವರು ಸೂಚನೆಯಂತೆ ಗ್ರಾಮ ಪಂಚಾಯತಿಯಿಂದ ಕೈಗೊಂಡಕ್ರಮಗಳನ್ನು ಗೌರವಪೂರ್ವಕ ಸಲ್ಲಿಸಿದೆ.

ವಂದನೆಗಳೊಂದಿಗೆ.

ತಮ್ಮ ವಿಶ್ವಾಸಿ,

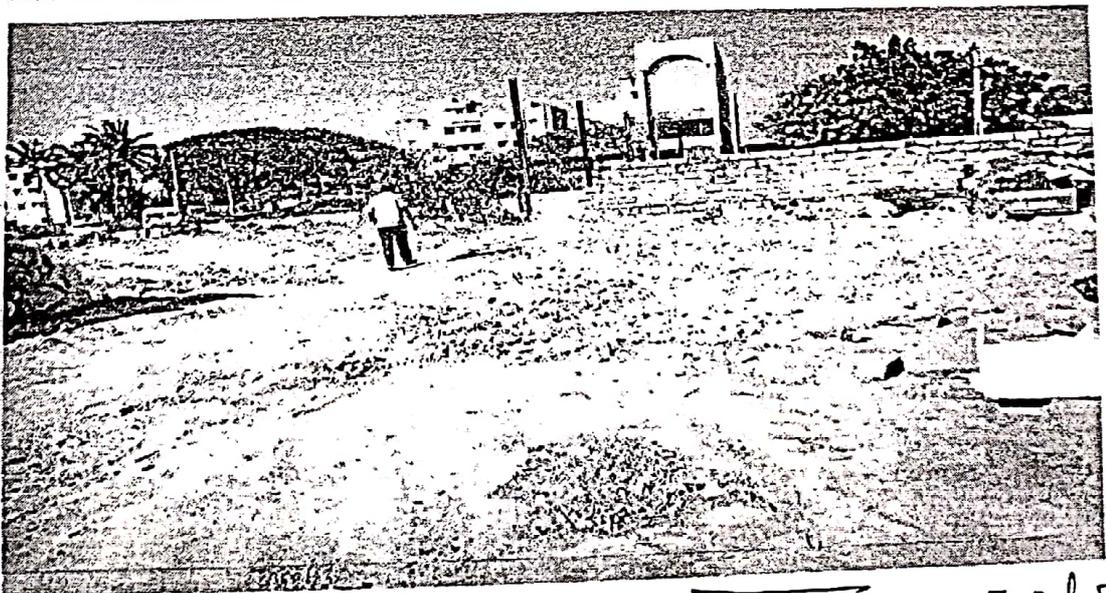
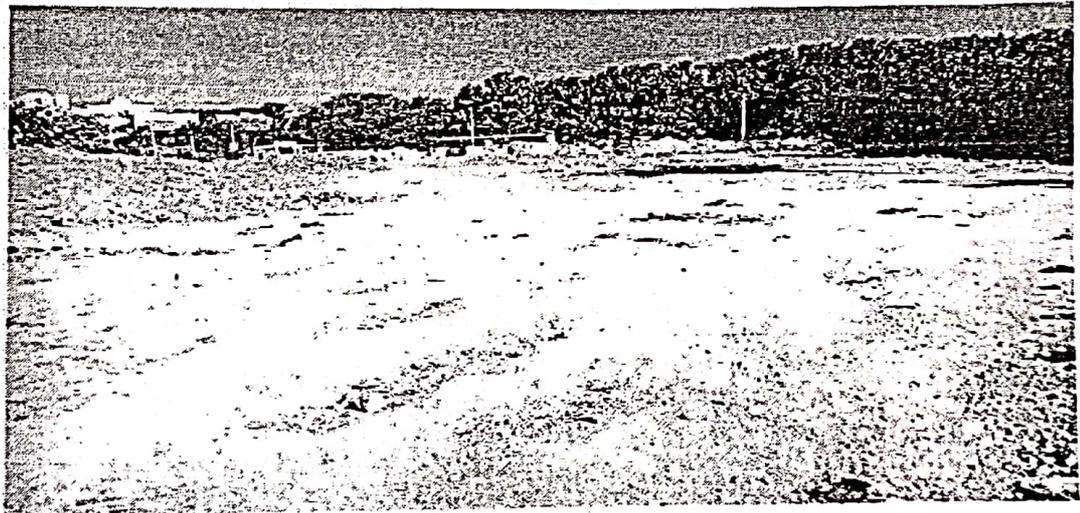
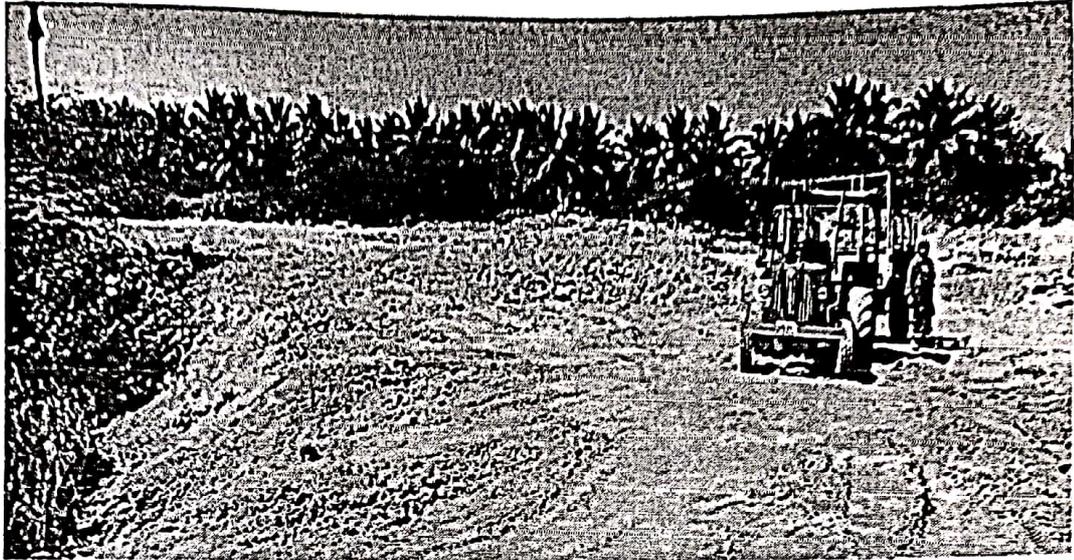
ಪರಿಷಾಯತಿ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿ
ಆವಲಹಳ್ಳಿ ಗ್ರಾಮ ಪಂಚಾಯತಿ
ಬೆಂಗಳೂರು ಪೂರ್ವ ತಾಲ್ಲೂಕು

ಪ್ರತಿಯನ್ನು :-
1. ಕಛೇರಿ ಪ್ರತಿ.



to dump

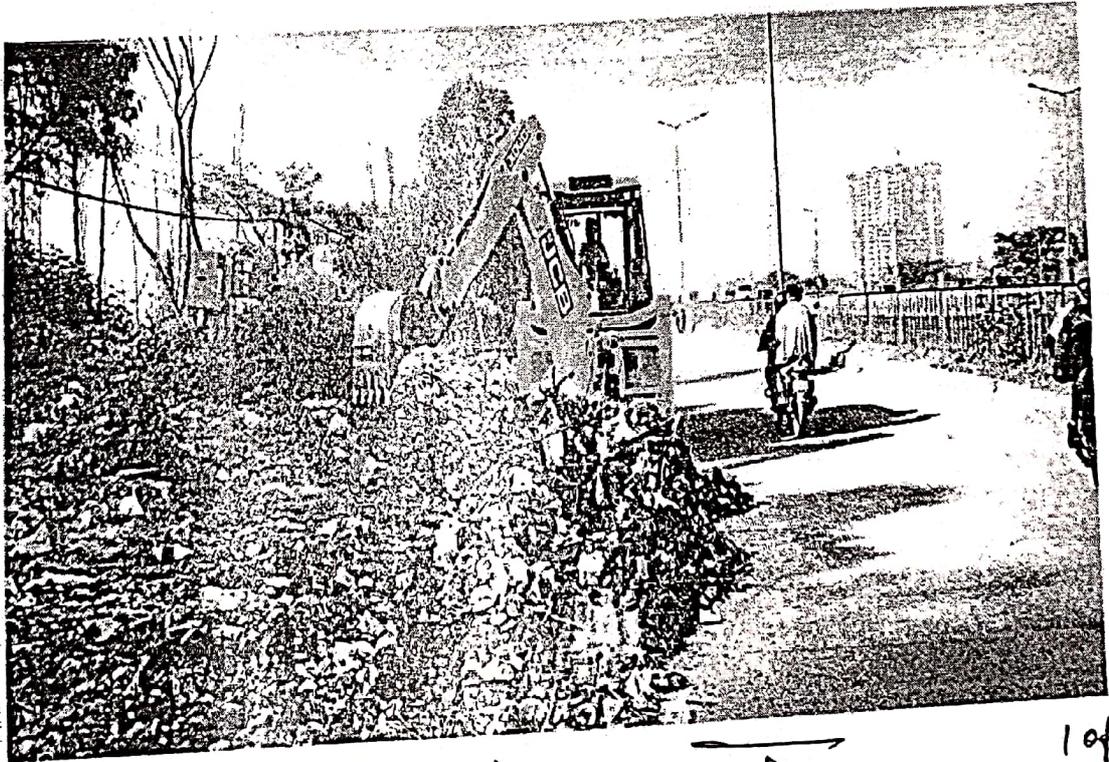
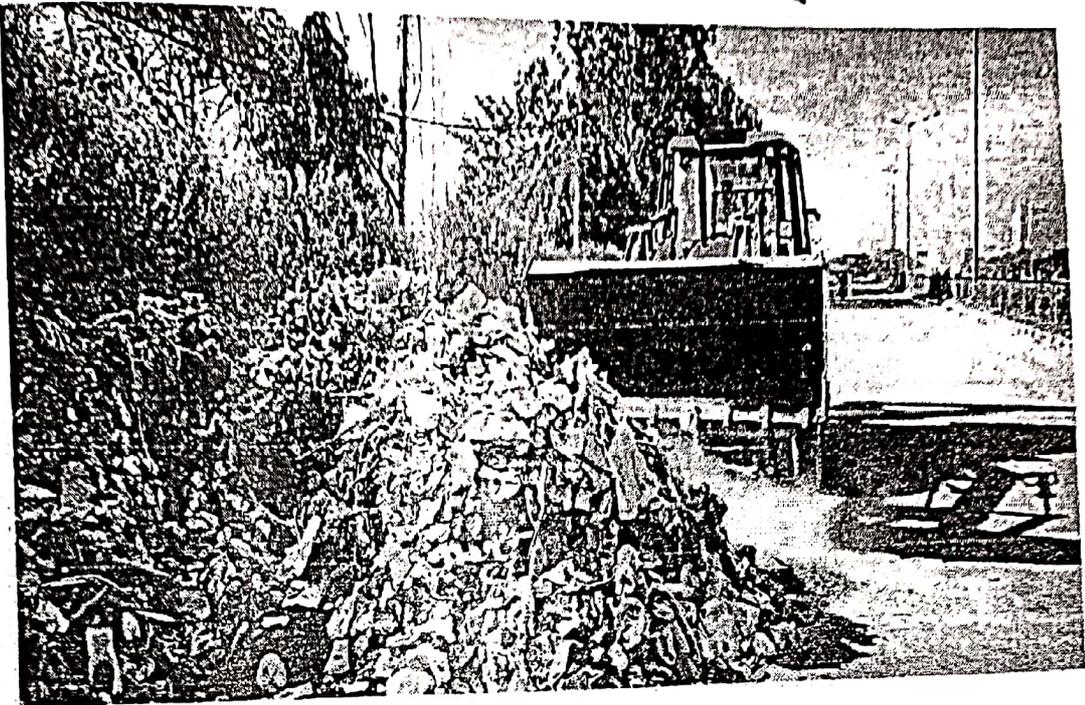
2 of 3



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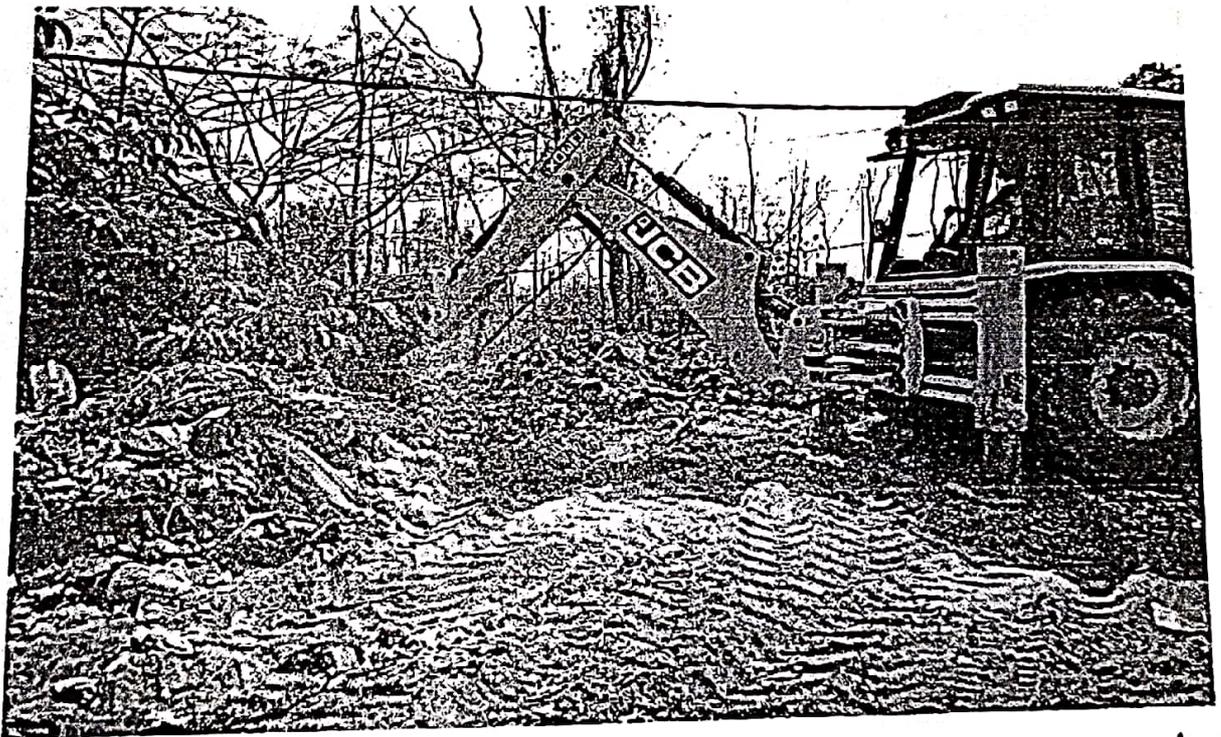
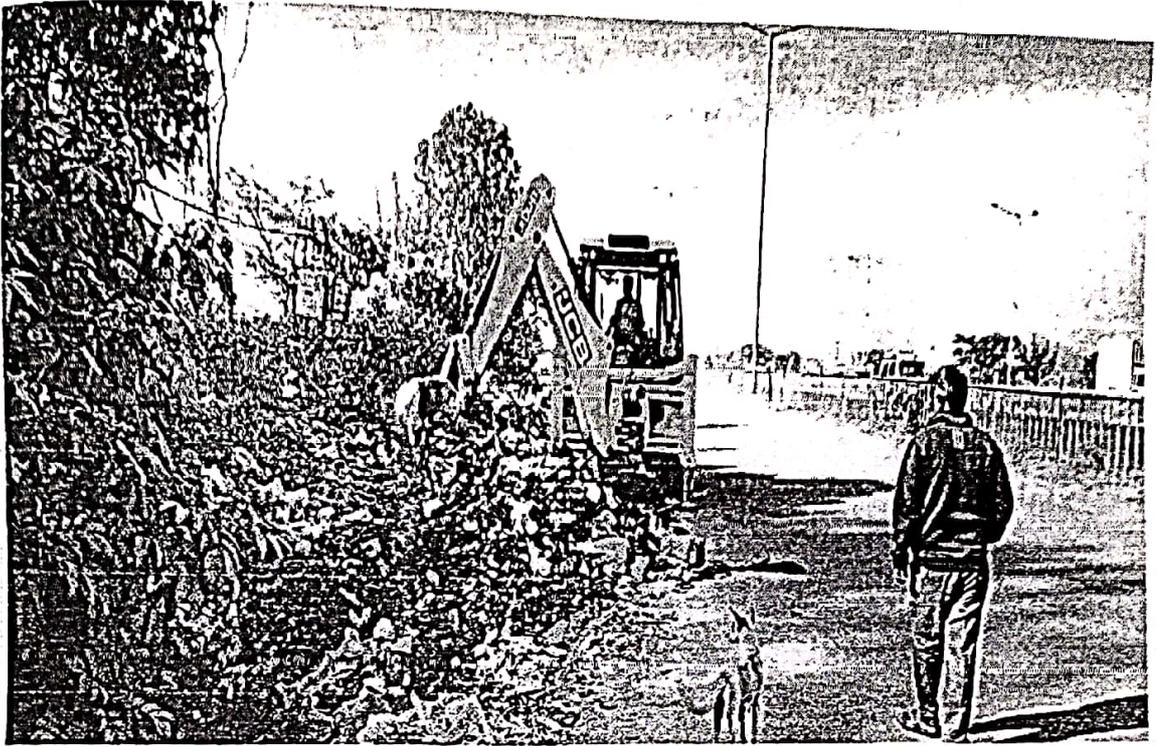
30/3

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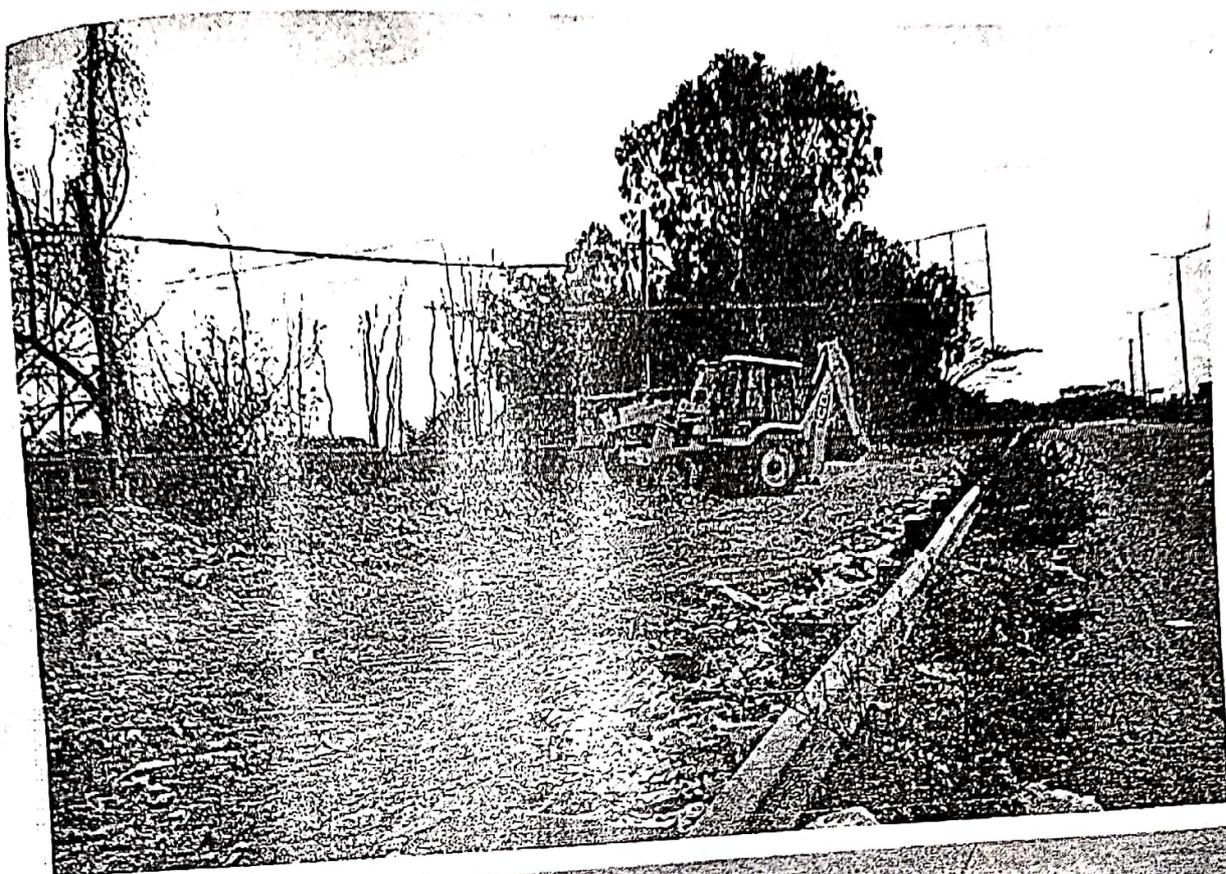
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1 of 03



to [unclear]

2 of 3



10 → Area

3 of 3



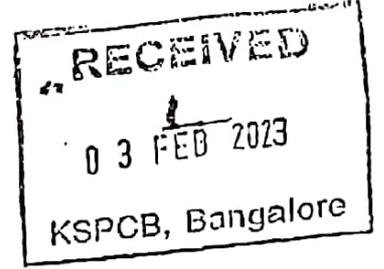
Annexure - X

ಬೆಂಗಳೂರು ನೀರು ಸರಬರಾಜು ಮತ್ತು ಒಳಚರಂಡಿ ಮಂಡಳಿ
BANGALORE WATER SUPPLY & SEWERAGE BOARD
O/o Chief Engineer(WWM-East), 5th Floor, Cauvery Bhavan, Bangalore-560009.

No. BWSSB/CE(WWM-East)/DCE(WWM-E&W)/TA-1/525/2022-23

Date 02/02/2023

To
Member Secretary
Parisare Bhavan,
1st to 5th Floor,
#49, Church Street,
Bangalore-560001



Sub: Proceedings of the Meeting held in respect of Yele Mallappa Chetty
Lake/Tank located at Basavanapura Village, K.R. Puram Hobli,
Bengaluru East Taluk, Bengaluru Urban District.

Ref: No PCB 31 Infra Gen 2021/754 Dtd:24-03-2022

With reference to the above subject a meeting was taken up by KSPCB with BBMP
BWSSB, LDA, Revenue department and local body regarding action taken after the meeting held
on 12-01-2023.

During discussion in the meeting Joint Committee has recommended about the Long Term
remedial measures to restore the lake along with action taken by the concerned departments and
planned details are compiled as below:

Sl.no	Activity	Action taken by the concerned Departments
1	Stoppage of untreated sewage inflow	1)Work of providing and laying 600/900mm dia RCC NP-3 Class sewer line from Old Madras Road along Basavanapura Main road to Basavanapura ISPS. Will be completed in the month of February-2023 After completion of this work the flow in the SWD will be minimized. 2)In the 110 Villages area Engineering Construction and Commissioning of Sewage Treatment Plants and Intermediate Sewage Pumping Stations with Operation & Maintenance along with sewerage work is in progress and work will be completed

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		<p>as committed earlier date.</p> <p>3)The missing link works are under progress after the completion of these works sewage flow in the SWD will be minimized.</p> <p>4)The proposed STP's in the Hebbal and Horamavu are tendering under process.</p>
2	The Ground water quality near the pumping station & around Hoskote lake needs to be monitored periodically and reported to KSPCB	Flow measurement process in the SWD is under progress and will be submitted shortly and submain network drawing is enclosed.

[Signature]
 Chief Engineer (Project)
 BWSSB

[Signature]
 Chief Engineer (WWM-East)
 BWSSB

[Signature]
 Chief Engineer (East)
 BWSSB

[Signature]
 Engineer In Chief (i/c)
 BWSSB